

ND04: 11/2/2022

508

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 16 OF 2021

IN THE MATTER OF

Vinit Kumar

...Applicant

Versus

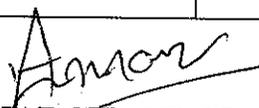
DSM Sugar Mills Ltd. & Ors.

...Respondents

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Through



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Date: 09.02.2021

Place: New Delhi

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

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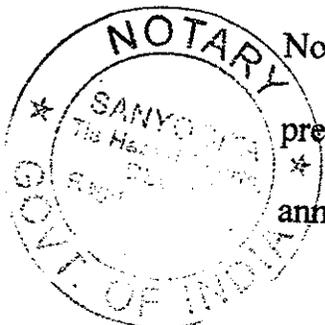
ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1

IN RESPONSE TO JOINT INSPECTION REPORT DATED

31.12.2021

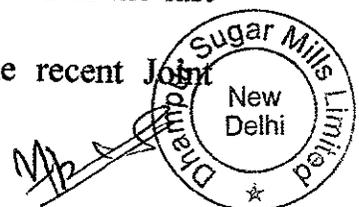
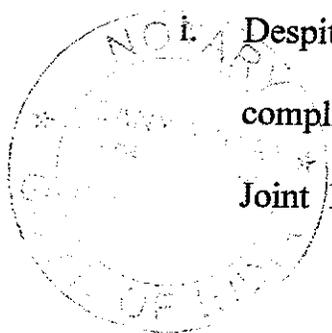
I, Nalin Kumar Gupta, S/o Late Shri Narendra Kumar Gupta aged about 50 years, R/o, H.No.003, Daisy Tower, Omaxe Green Valley, Surajkund Road, Sector 41-42, Faridabad, Haryana-121010, presently in New Delhi, working as Joint Chief Financial Officer of Respondent No. 1, being the Authorised Representative of the Respondent No. 1, do hereby solemnly affirm and state as under:

1. That I am Joint Chief Financial Officer of the Respondent No. 1 abovenamed and I am duly authorized *vide* Board Resolution dated 28.01.2022 by the Respondent No. 1 to sign and verify the present Affidavit. I state that I am aware of the facts and circumstances of the present Original Application based on the records of the Respondent No. 1 company and as such and otherwise am competent to swear the present affidavit. Copy of the Board Resolution dated 28.01.2022 is annexed as Annexure R-1.



2. That the present Additional Affidavit is being filed on behalf of DSM Sugar Mills Ltd., the Respondent No. 1 herein, in response to certain incorrect and erroneous findings and recommendations contained in the Joint Inspection Report dated 31.12.2021 (hereinafter referred to as "**Joint Report dated 31.12.2021**"), pursuant to an inspection on 17.11.2021 of the sugar unit of Respondent No. 1 (hereinafter referred to as "**DSM Mansurpur Unit**") in compliance of the Order dated 18.08.2021 of this Hon'ble Tribunal. Copy of NGT Order dated 18.08.2021 in O.A. 16 of 2021 is enclosed as **Annexure R-2**. Copy of the Joint Report dated 31.12.2021 filed in O.A. 16 of 2021 is enclosed as **Annexure R-3**.
3. That the present Additional Affidavit may be read in addition to the Reply dated 19.08.2021 and Additional Reply dated 30.11.2021 filed on behalf of the Respondent No. 1 in the present matter, and the answering Respondent craves leave to reiterate and to rely upon the same. The Respondent No. 1 craves leave to file any additional documents, reply, affidavits, and written submissions to assist the Hon'ble NGT in the effective adjudication of this case.
4. That at the outset, I state that the Joint Report dated 31.12.2021 has made the following key incorrect observations regarding the DSM Mansurpur Unit:

NO. 1. Despite recording that the DSM Mansurpur Unit had fully complied with six key recommendations contained in the last Joint Inspection Report dated 09.03.2021, the recent Joint



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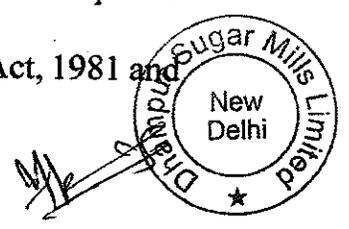
Report dated 31.12.2021 has erroneously stated that as on 17.11.2021, the Unit had failed to comply with two new recommendations (the storage of scraps, empty drums of hazardous waste chemicals in the premises & acoustic enclosures to reduce the noise pollution) and was partially complying with one recommendation (dismantling all the pipelines/opening from the boundary wall of the unit towards the outside the drain surrounding the mill).

ii. Despite clearly recording at page 11 of the Joint Report dated 31.12.2021 that the DSM Mansurpur Unit is not the entity polluting the common drain, the Joint Report dated 31.12.2021 has erroneously recommended imposition of Environmental Compensation for an amount of Rs. 36.6 lakhs for 122 days [from the date 09.03.2021 to 27.06.2021 (for 111 days) and also from 07.11.2021 to 17.11.2021 (11 days), i.e., for a total 122 days].

5. I state that the aforesaid observations and findings contained in the latest Joint Report dated 31.12.2021 are erroneous and contrary to the record of the case, as is elaborated hereinbelow:

i. The DSM Mansurpur Unit is having ETP with installed capacity of 1600 KLD for treatment of effluent generated from various sections of sugar mill. The ETP was found operational at the time of inspection [*Points 3-4, Page 6*].

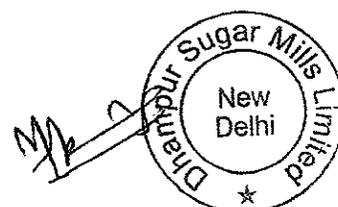
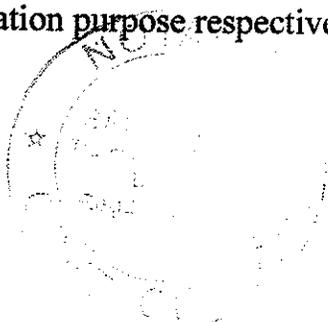
ii. The DSM Mansurpur Unit is having valid consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and



Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to 31/12/2024 [*Point 6, Page 6*].

- iii. The DSM Mansurpur Unit is also having valid authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 19.02.2022 [*Point 7, Page 6*].
- iv. The DSM Mansurpur Unit has four sludge drying bed available for drying process sludge, which dried sludge is then mixed with fly ash and press mud to form bio-manure. Filter press is also installed as a mechanical sludge handling system. [*Point 7, Page 5*]
- v. The DSM Mansurpur Unit has installed flow-meter at main inlet pipeline at ETP, irrigation outlet of ETP and reuse /recycle pipeline to process [*Point 10, Page 7*].
- vi. The DSM Mansurpur Unit is complying with respect to final treated effluent discharge volume norms as the treated effluent generation i.e., 150 Liter/ton of cane crushed as against norms of 200 Litre/ ton of cane crushed [*Point 11, Page 7*].
- vii. The joint inspection team had collected effluent samples from ETP inlet, ETP Aeration Tank, ETP outlet (after tertiary treatment) and Lagoon (for irrigation purpose) and found them to be compliant with the notified standards for surface water and for irrigation purpose respectively [*Points 10-14, Pages 7-*

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- viii. The DSM Mansurpur Unit has setup environmental laboratory for the analysis of daily parameters, maintained the ETP log book for daily analysis of effluent parameter, has three bore-wells to meet the requirement of its fresh water consumption and also has permission to abstract 2000 m³/ day of groundwater from three existing bore-wells as per No Objection Certificate (NOC) from Central Ground Water Authority (CGWA) for ground water abstraction, which is valid up to 14.09.2026 [*Points 15-16 & 18, Page 8*].
- ix. The DSM Mansurpur Unit has installed Online Continuous Effluent Monitoring System [OCEMS], and the same is connected to the CPCB/SPCB server [*Point 16, Page 8*].
- x. The DSM Mansurpur Unit has installed Sewage Treatment Plant (STP) having capacity of 120KLPD, which is based on MBBR technology for the treatment of domestic waste water generated from its residential colony. The joint inspection team had collected sample from outlet of STP for physico-chemical analysis and found the same to be complying with the notified effluent discharge norms [*Points 19-20, Pages 8-9*].
- xi. Despite not utilizing the common drain for discharge of any effluent from the Unit, the said common drain (lying within the DSM Mansurpur Unit) has been dismantled upon the acquisition of area by Indian Railways / Government.

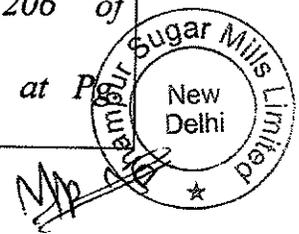
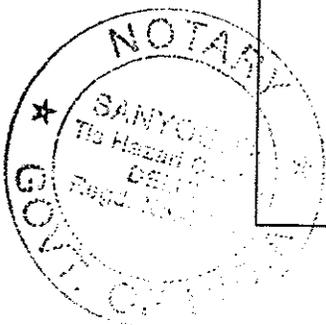
[*Conclusions, Point 3, Page 12*].



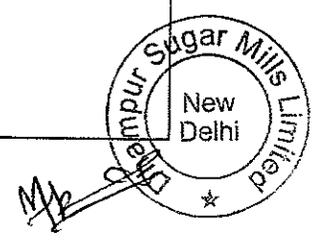
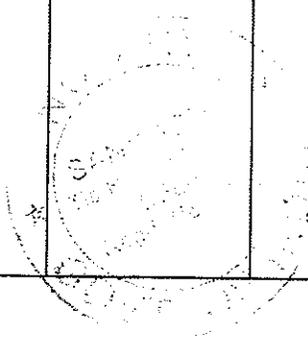
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6. I state that more importantly the latest Joint Report dated 31.12.2021 clearly and unequivocally records, once again, that the offending polluting unit is not the DSM Mansurpur Unit of the answering Respondent but rather the adjacent distillery unit of Sir Shadilal Distillery & Chemical Works Pvt. Ltd. (hereinafter referred to as "Shadilal Distillery"), with whom the DSM Mansurpur Unit shares a common boundary and a common drain. I state that the DSM Mansurpur Unit and Shadilal Distillery are two separate and distinct entities and the answering Respondent has no relation to the Shadilal Distillery whatsoever, except for the fact that the DSM Mansurpur Unit is located adjacent to, and in geographical proximity to, the Shadilal Distillery. For ease of reference, the answering Respondent has provided details of the findings contained in the various Joint Reports in relation to Shadilal Distillery being the polluting unit:

S. No.	Details of relevant Report issued in O.A. 206 of 2020 (Shadilal Matter)	Findings in relation to Shadilal Distillery using the common drain and being the polluting unit	References
1	Joint Inspection Report dated 01.01.2021	(a) During the joint visit of CPCB and UPPCB on 26.11.2020, the drain water quality results showed high BOD /COD value and low	See Report dated 01.01.2021 in OA 206 of 2020, at Page

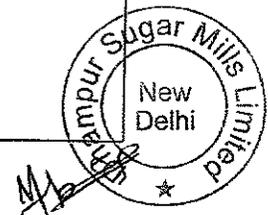


S. No.	Details of relevant Report issued in O.A. 206 of 2020 (Shadilal Matter)	Findings in relation to Shadilal Distillery using the common drain and being the polluting unit	References
	in O.A. 206 of 2020	<p>pH indicating industrial discharge resulting into contamination of the drain.</p> <p>(b) During the joint visit, no effluent discharge from the unit premises was found, however, considering the presence of polluted /contaminated drain, 05 lagoons/tanks filled with untreated coloured effluent more than consented storage capacity, presence of flexible pipelines within the premises and past UPPCB visit report regarding untreated effluent discharge into the</p>	<p>37 of present O.A.</p> <p>Internal Pg. 7, para 16 Internal Pg. 9, para 4.3</p> <p>Internal Pg. 1, para 2.1 [Reiterated in Report dated 30.11.2021 in OA 206 of 2020, at internal Pg. 2]</p>



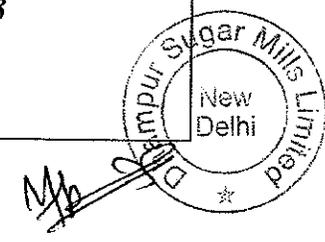
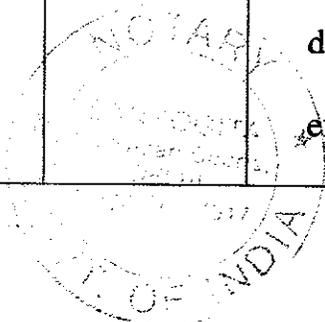
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S. No.	Details of relevant Report issued in O.A. 206 of 2020 (Shadilal Matter)	Findings in relation to Shadilal Distillery using the common drain and being the polluting unit	References
		<p>drain through flexible pipelines, it indicates that the unit intermittently discharge their untreated effluent into the drain.</p>	
2	<p>UPPCB Report dated 09.08.2021 basis public complaints as filed in O.A. 206 of 2020</p>	<p>(a) While UPPCB found the DSM Mansurpur Unit to be closed due to off-season, it collected water samples from the common drain and the Mansurpur drain at NH-58. Result of sample analysis indicated that the Shadilal Distillery unit bypasses its effluent, through the common drain located within the DSM Mansurpur Unit at</p>	<p>See Report dated 09.08.2021 in OA 206/ 2020 at Annex. R/11 at Pg. 409 of Addl. Reply. Pg. 418, 419 and 421</p>

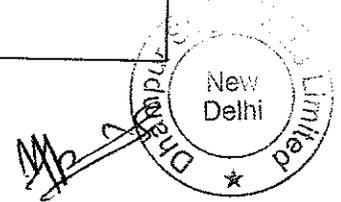


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S. No.	Details of relevant Report issued in O.A. 206 of 2020 (Shadilal Matter)	Findings in relation to Shadilal Distillery using the common drain and being the polluting unit	References
		<p>night time. The common drain meets the Mansurpur drain which eventually meets River Kali (West).</p> <p>(b) Records presence of dark brown substance in the common drain, which is spent wash, and attributes the same to Shadilal Distillery.</p>	
3	<p>Joint Committee Report dated 30.11.2021 in O.A. 206 of 2020</p>	<p>The Joint Report recorded that:</p> <p>(a) During the visit conducted by UPPCB on 08.08.2021 in relation to a public complaint, Shadilal Distillery was found discharging coloured effluent, into the Mansurpur</p>	<p><i>See Report dated 30.11.2021 in OA 206 of 2020, at internal Pg. 13</i></p>



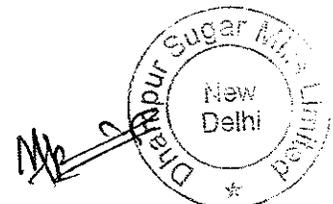
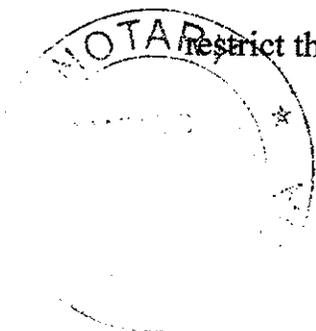
S. No.	Details of relevant Report issued in O.A. 206 of 2020 (Shadilal Matter)	Findings in relation to Shadilal Distillery using the common drain and being the polluting unit	References
		<p>drain, through a common channel (located within the sugar mill premises).</p> <p>(b) During inspection on 20.09.2021, no effluent was found being discharged into the Mansurpur drain. However, the common drain/channel (lying with the sugar mill) was found having stagnant light-coloured effluent, though the DSM Mansurpur Unit was closed.</p> <p>(c) Coloured effluent was found discharged/ disposed on the land adjacent to a tank near bio-compost yard</p>	



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S. No.	Details of relevant Report issued in O.A. 206 of 2020 (Shadilal Matter)	Findings in relation to Shadilal Distillery using the common drain and being the polluting unit	References
		which may pose threat to the groundwater quality.	

7. I state that even the latest Joint Report dated 31.12.2021 issued in the present matter bearing O.A. No. 16/2021 records specific findings vis-à-vis the role of Shadilal Distillery in discharging untreated effluent [Findings at Internal Pg. 10 of Joint Report, Pictures at Internal Pg. 15-16 of the Joint Report]. The key findings are summarized as under:
- i. Shadilal Distillery has still not treated the entire effluent and sludge from the lagoons.
 - ii. Huge amount of coloured effluent was found collected/pooled at bio-compost yard (Picture 8, Page 16 of Joint Report) and on the earthen land adjacent to a tank (Picture 10, Page 16 of Joint Report).
 - iii. Shadilal Distillery is required to treat the effluent and sludge stored in the lagoons and bio-compost yard in a scientific manner and thereafter dismantle the additional lagoons so as to restrict the storage.



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iv. The common drain (lying within the DSM Mansurpur Unit) was found dismantled. This common drain was the only discharge route from where distillery could discharge their effluent into the Mansurpur drain which meets Kali River (West) onward.

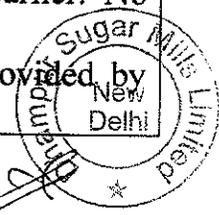
8. I therefore state that the presence of sludge found and recorded in the common drain and recorded in the latest Joint Report dated 31.12.2021 is clearly attributable to Shadilal Distillery. I state that spent wash is a byproduct of a distillery and it is dark colored. Distillery spent wash is the unwanted residual liquid waste generated during alcohol production by a distillery, here the Shadilal Distillery. The spent wash is produced as a result of fermentation and distillation of molasses in distillery process. In the case of Respondent No. 1's DSM Mansurpur Unit, the end product is sugar and molasses. There is no further distillation of molasses carried by the DSM Mansurpur Unit for production of alcohol and as such there can be no spent wash generated in the ordinary course of production of sugar by the DSM Mansurpur Unit. The latest Joint Report dated 31.12.2021 clearly gives a finding at Para 3.3 Page 10, and at Page 13, that the Shadilal Distillery is required to treat the effluent and sludge stored in the lagoons and bio-compost yard in a scientific manner and thereafter dismantle the additional lagoons so as to restrict the storage. Further, the Shadilal Distillery is required to maintain zero liquid discharge mandatorily.



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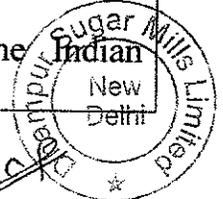
9. I further state that the DSM Mansurpur Unit is a seasonal sugar mill and previous Joint Inspection Reports have clearly recorded that the Shadilal Distillery uses the common drain to discharge spent wash, and untreated effluent has been found in the drain, discharged by the said distillery, at the time when the DSM Mansurpur Unit was closed [Report dated 09.08.2021 in OA 206/ 2020 at Annex. R/11 at Pg. 409 of Addl. Reply, see Pg. 418, 419 and 421]. I state that the Respondent No. 1 has also produced photographic and videographic evidence of the Shadilal Distillery using the common drain to discharge untreated effluent. Hence, DSM Mansurpur Unit cannot be responsible for the discharge of the spent wash/ dark brown effluent waste/sludge under any circumstances whatsoever.
10. With regard to the three alleged partial/non-compliances on the part of the DSM Mansurpur Unit of the answering Respondent as contained at Page 9-10 and the recommendations contained in Paragraph 5.0 at Page 13 of the latest Joint Report dated 31.12.2021, I state as under:

S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
1.	The unit shall dismantle the pipeline from the boundary wall of the unit towards the outside the	All pipelines have been dismantled. There is no possibility of any leakage from the locations where pipes existed earlier. No photographic proof has been provided by



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S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
	<p>drain and completely seal the opening from the boundary wall of the unit. The pipeline from the small tank coming towards the drain shall also be dismantled.</p>	<p>the inspection team in support of these allegations. On the contrary, the answering Respondent is filing on-site photographs as on 09.02.2022 which demonstrate that pipelines towards the outside drain are dismantled. Copies of the photographs evidencing compliance is annexed as Annexure R-4.</p> <p>Further, the earlier recommendations in the Joint Inspection Report dated 09.03.2021 only required dismantling and did not require cementing / sealing of openings. While there was a boundary wall in existence, the same was demolished by the Indian Railways when the area was acquired as per law. As such, the sugar unit is in the process of reconstructing a boundary wall. The opening of the pipeline earlier lay within the boundary wall of the Respondent Unit, but now falls outside of the Unit post acquisition of the land by the Indian</p>



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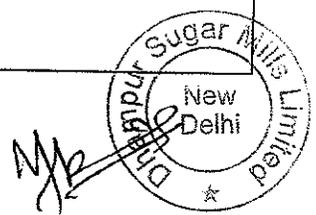
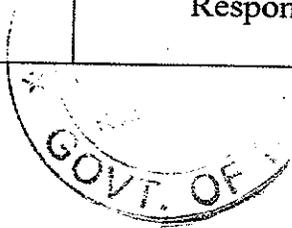
S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
		<p>Railway. The Respondent Unit is in the process of erecting a new boundary wall to demarcate our restructured area. Nevertheless, the cementing work of the opening lying within its territory has also now been completed by Respondent No. 1.</p> <p>The small tank in question is a freshwater storage tank and is used for workers toilets. The tube well water in the small tank is being used in the toilet flushing and cleaning. The joint inspection team were satisfied with the answering Respondent's reply at the time of site visit because they had inspected this tank's inlet and outlet connections at the time. An option was also given to the joint inspection team to collect samples, but they did not feel the same was necessary. In any case, there is no open pipeline. All discharge is taken to the underground STP and the entire area is completely cemented and sealed.</p>

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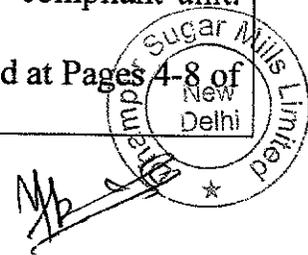
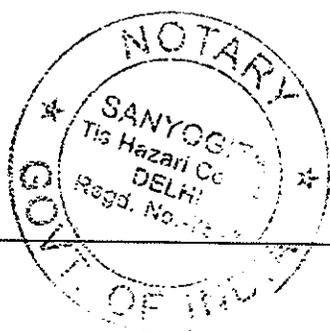
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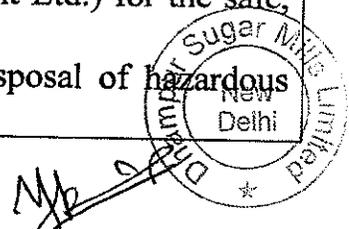
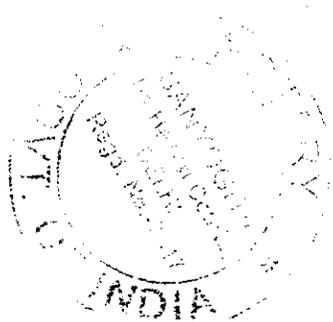
S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
		Supporting photograph is enclosed with Annexure R-4.
2.	Construct Pucca Drain near Gram Sabha Pond.	The drain in question is a common drain for the village, Shadilal Distillery, and not just DSM Mansurpur Unit. It is situated on Government land. The onus ought not to be upon the answering Respondent, especially since: (a) the Respondent Unit is not the polluting unit, and (b) all inspection reports have clearly found Shadilal Distillery to be the polluting unit discharging untreated effluents in the Gram Sabha Pond.
3.	Deposit Environmental Compensation of Rs. 36.6 lakhs for 122 days.	This is erroneous as (a) The polluting unit in question is the Shadilal Distillery and not the DSM Mansurpur Unit of the answering Respondent. As such, no Environmental Compensation ought to be imposed on the DSM Mansurpur Unit of the answering Respondent.



S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
		<p>(b) Without prejudice to the foregoing, the Joint Report dated 31.12.2021 has also computed the alleged Environmental Compensation incorrectly. It has wrongly recorded the closing date of 2020-21 sugar season as 27.06.2021 whereas the DSM Mansurpur Unit was closed from 27.05.2021 onwards. Therefore, the computation of EC is not only incorrect but it is also misconceived in the present circumstances. Copy of the final manufacturing report (RT 8C) for the year 2020-2021 evidencing the same is enclosed as Annexure R-5;</p> <p>(c) The answering Respondent No. 1 has already complied with recommendations issued by the UPPCB and CPCB from time to time, and is a fully compliant unit. This is also recorded at Pages 4-8 of</p>

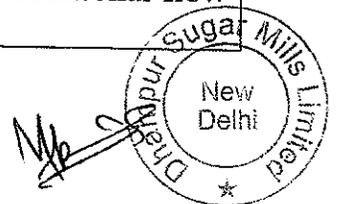


S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
		the latest Joint Report dated 31.12.2021. As such, EC ought not to be imposed.
4.	Establish isolated area for storage of hazardous wastes.	<p>The DSM Mansurpur Unit had an operational isolated area for storage of hazardous wastes in the form of its sports complex converted for this purpose. However, owing to construction of the nearby railway track (pursuant to that land being acquired by the Indian Railway/Government), the sports complex (storage area) stood demolished. The same is being rebuilt again and will be functional by 10.03.2022. It is for this reason that when the inspection was carried out, the joint inspection team found that some packaging materials were kept inside the storage area. In any case, the DSM Mansurpur Unit maintains proper record of hazardous waste and engages a third party (M/s Bharat Oil and Waste Management Ltd.) for the safe, legal and scientific disposal of hazardous</p>

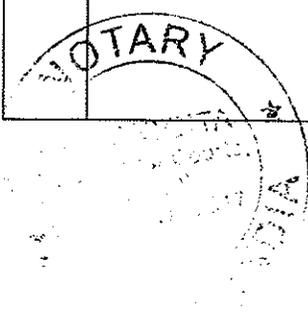


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S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
		wastes. This fact has been recorded at Point 6, Page 9 of the Joint Report dated 31.12.2021.
5.	Maintain acoustic enclosures to operate pumps so as to avoid noise pollution.	The DSM Mansurpur Unit has a certificate issued by M/s Newcon Consultants and Laboratories [(recognized/accredited by the Pollution Control Board) who have been assigned the role of regularly collecting samples and analyzing the same from time to time at the Respondent No. 1 Unit] which verifies that the Unit is not causing any noise pollution. Copy of the latest noise level test report dated 31.01.2022 is enclosed as Annexure R-6 .
6.	Flow meter to be installed from the point where effluent is being pumped into ETP.	Requisite ETP Outlet and ETP Inlet already have flow meters. This is also recorded in Para 10, Page 7 of the latest Joint Report dated 31.12.2021 Additional flow meter with a totaliser has been installed. Copies of latest photographs showing additional flow



S. No.	Findings / Suggestions in Joint Report dated 31.12.2021	Compliance / Response by Respondent No. 1
		meter with a totaliser is enclosed as Annexure R-7.
7.	De-sludge the outside drain.	<p>Source of sludge is entirely the Shadilal Distillery. This fact is recorded at Para 3.3, Page 10 of the Joint Report dated 31.12.2021. In these circumstances, the obligation to de-sludge should lie on the polluting unit in question.</p> <p>As far as DSM Mansurpur Unit's ETP sludge is concerned, it is using sludge filter press and sludge drying beds to remove it. After that, it is disposed in a scientific manner, compliant with all requirements. This aspect is also recorded at Point 7, Page 5 of the Joint Report dated 31.12.2021.</p>
8.	The Gram Sabha Pond was not approachable.	On account of standing crops, the joint inspection team could not approach the pond, and water sample could not be taken by the joint team. The Respondent No. 1 cannot be made responsible for the same.



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11. In light of the facts stated above, the findings and recommendations in relation to Respondent No. 1 contained in Paragraph 5.0 at Page 13 of the latest Joint Report dated 31.12.2021 may be set aside.




DEPONENT

VERIFICATION

Verified at New Delhi on this 9th day of February 2022 that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.




DEPONENT



ATTESTED


NOTARY PUBLIC DELHI

09 FEB 2022

ANNEXURE - R/1

 dhampur

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Dhampur Sugar Mills Limited

241, Okhla Industrial Estate, Phase III

New Delhi - 110 020, India

Tel: +91-11-3065 9400, 4161 2456

Tele Fax: +91-11-2693 5697

E-mail: corporateoffice@dhampur.com

Website: www.dhampur.com

CERTIFIED TRUE COPY OF RESOLUTION PASSED IN THE FINANCE SUB COMMITTEE MEETING (NO. JANUARY -01/2021-22) OF THE DIRECTORS OF DHAMPUR SUGAR MILLS LIMITED HELD ON FRIDAY, THE 28TH DAY OF JANUARY, 2022 AT CORPORATE OFFICE AT 241, OKHLA INDUSTRIAL ESTATE, NEW DELHI - 110 020.

“RESOLVED THAT in supersession of the earlier resolutions passed in this regard Mr. Sandeep Sharma, Director, Mr Susheel Kumar Mehrotra, Chief Financial Officer, Mr. Nalin Kumar Gupta, Joint Chief Financial Officer, Mr. SK Bhatnagar, President (Corporate), Mr. Mukul Sharma, Asst. Vice President (Business Development), Mr. Amit Sharma, Asst. Vice President (Business Compliance) and Mr. Vikas Agarwal, Chief General Manager (Finance) and Ms Seema Bhatnagar, Section Head (Legal) of the Company be and are hereby severally authorised to apply for registrations, filing requisite returns, to make applications, communications, representations, and to sign, execute all types of paper(s), agreement(s), document(s), undertaking(s), deed(s), other document(s) on behalf of the Company (including its Units) before the appropriate authorities (including Appellate Tribunals and jurisdictional Courts etc.) for Central Excise Act, Trade Tax Act, VAT Act, U.P. Excise Act and GST Act and any other State Act or Central Act and are authorised to sign Vakalatnama on behalf of the Company, as may be required from time to time for the purpose mentioned above.”

**Certified True Copy
For Dhampur Sugar Mills Limited**


Aparna Goel
Company Secretary
M.No 22787




TRUE COPY

CIN : L15249UP1933PLC000511

Regd. Office: Dhampur, Dist. Bijnor, Pin Code: 246 761 (U.P.)

Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow - 226 010 (U.P.), Tel.: +91-522-239243

Sugar Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj

Distillery : Asmoli & Dhampur

ANNEXURE - R/2 ⁵³¹

Item No. 04

(Court No.1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 16/2021

(With report dated 29.06.2021)

Vinit Kumar

Applicant

Versus

DSM Sugar Mills Ltd. & Ors.

Respondent(s)

Date of hearing: 18.08.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary, Advocate

Respondent: Mr. Daleep Dhyani, Advocate for UPPCB
Mr. A.A. Aron, Advocate for DSM Sugar Mills Ltd (R-1)

ORDER

1. Grievance in this application is against causing of pollution by DSM Sugar Mills Ltd., New Delhi which is operating in Mansurpur, Muzzafarnagar, Uttar Pradesh in violation of environmental norms. Untreated industrial effluent is discharged into the storm drain/*nullah* nearby, which is then released into a Gram Sabha pond, and from there it is eventually released into the river Kali, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986.

2. Vide order dated 28.01.2021, the Tribunal sought a joint factual and action taken report from Central Pollution Control Board (CPCB) and the State PCB.


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3. Accordingly, the State PCB has filed report dated 29.06.2021. The report is based on inspection conducted on 09.03.2021. At the time of inspection, samples were taken from appropriate locations and results of the samples were analysed as per Table 1 in the report which is reproduced below:

“Table 1. Analysis results of samples collected from Drain inside unit near bagasse storage, Drain behind unit near railway track, Downstream of Mansurpur drain, Drain near Kali River and Gram Sabha Pond After ETP.

<i>Parameters, mg/l except pH, Color in Hazen and Conductivity in μmho/cm</i>							
<i>Sample Analysis</i>	<i>pH</i>	<i>COD</i>	<i>BOD</i>	<i>TSS</i>	<i>TDS</i>	<i>Phosphate</i>	<i>Ammonia</i>
<i>Drain located within unit's premises near bagasse storage</i>	7.0	1357	563	222	3744	5.37	-
<i>Drain behind unit near railway track</i>	7.3	737	307	92	3964	3.65	-
<i>Gram Sabha Pond after ETP</i>	5.4	1110	597	205	1708	1.45	2.3
<i>Downstream of Mansurpur drain at NH-58</i>	6.0	1210	571	382	1376	2.36	14
<i>Drain near Kali River</i>	7.2	704	254	420	1232	2.82	29
<i>Notified standards for land disposal</i>	5.5 to 8.5	250	100	100	2100	-	-

The above analysis results of the drain samples collected from various locations depict the following:

- The analysis results of the Gram Sabha pond show pH=5.4, COD=1110 mg/l, TSS=205 mg/l, TDS=1708 mg/l, and Ammonia=2.3 mg/l which indicates the characteristics of untreated/partially treated effluent and the presence of ammonia indicates presence of domestic sewage.
- The analysis results of the Downstream of Mansurpur drain at NH-58 show pH=6.0, COD=1210 mg/l, TSS=382 mg/l, TDS=1376 mg/l, and Ammonia=14 mg/l which indicates the characteristics of untreated/partially treated effluent and the presence of ammonia indicates presence of domestic sewage.
- The analysis results of the Drain near Kali River show pH=7.2, COD=704 mg/l, BOD=254 mg/l, TSS=420 mg/l, TDS=1232 mg/l, and Ammonia=29 mg/l which indicates the characteristics of domestic sewage.”

4. The conclusions and recommendations in the report are as follows:

“5.0 CONCLUSION:

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1. The unit has installed Ion Exchange technology for decoloring sugar syrups. 90% of Brine solution reject is recovered and rest 10% is being used to spray on Bagasse, however the same is not observed by the team on the day of inspection. The team observed a drain carrying dark colored effluent with high COD and BOD values at the backside of refinery near bagasse storage area.
2. The analysis of samples collected from drain located within premises of the unit near bagasse storage (pH- 7.0, COD-1357 mg/l, BOD- 563 mg/l, TSS- 222 mg/l, TDS- 3744 mg/l), Gram Sabha Pond (acidic pH- 5.4, COD- 1110 mg/l, BOD- 597 mg/l, TSS- 205 mg/l Ammonia- 2.3 mg/l) and Downstream of Mansurpur drain at NH-58 (pH- 6.0, COD- 1210 mg/l, BOD- 571 mg/l, TSS- 382 mg/l, TDS-1376 mg/l, Ammonia-14) clearly indicate the characteristics of Industrial effluent mixed with domestic sewage. As per Daily Manufacturing Reports (DMRs) provided by the unit, the average actual crush rate (TCD) is 71% TCD (Avg. value as per Form R17(C) for the month of Oct-20, Nov-20, Dec-20, Jan-21, Feb-21 and Daily Manufacturing Report (DMR) for the month of Mar-21), which is more than consented capacity of 7000 TCD.
3. The unit has not provided isolated area/spot for storage of scraps, empty drums of hazardous waste chemicals in the premises which was uncovered and not fenced, which is violation of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.
4. Rotation speed of Oil and Skimmer seems too high, which fails to remove floating oil and grease from effluent.
5. The analysis results of sample collected from the ETP outlet (pH- 7.4, COD-105 mg/l, BOD- 36 mg/l, TSS- 62 mg/l, TDS- 268 mg/l), Lagoon (pH- 8.0, COD- 35 mg/l, BOD-7.6 mg/l, TSS- 22 mg/l, TDS- 812 mg/l) and Irrigation pipeline (pH- 7.0, COD- 54 mg/l, BOD-14 mg/l, TSS- 32 mg/l, TDS- 748 mg/l) are complying w.r.t the notified standards for land disposal (pH- 5.5-8.5, COD- 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l).
6. The unit has applied for renewal of CGWA permission on 16.04.2020 as previous is expired on 07.06.2020 for ground water abstraction from three existing bore-wells. The unit has provided application for renewal of NOC from Ground Water Department, Uttar Pradesh. The unit has abstracted 1637 m³/day fresh water from existing bore-well, which is under permitted value.
7. The analysis results of Groundwater samples, collected from bore-well-03, located inside the unit premises shows results which are within the acceptable limit of Drinking Water Standards (BIS) IS 10500:2012 for pH- 7.6, COD- BDL, Total hardness- 243 mg/l, Total alkalinity- 245 mg/l, SO₄ - 7 mg/l and Phosphate- 0.05 mg/l. The analysis for heavy metal are complying w.r.t the BIS standards.


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8. The analysis results of sample collected from Hand-pump outside the unit premises shows that Fe is found 1.06 mg/l against the BIS except Standard of 0.3 mg/l.
9. The unit has not installed flow meter to measure amount of treated effluent used for irrigation purpose.
10. The unit has installed Sewage Treatment Plant (STP) having capacity of 120KLPD, which is based on MBBR technology for the treatment of domestic waste water generated from its residential colony having population around 200 to 250 people and the samples collected from inlet and outlet of STP for physico-chemical analysis. The analysis results of SIT outlet (pH- 7.8, COD-34 mg/l, BOD- 5.5 mg/l, TSS- 17 mg/l, TDS- 128 mg/l) are complying w.r.t the notified standards for land disposal

6.0 RECOMMENDATIONS:

1. The unit shall dismantle all the pipelines/ opening from the boundary wall of the unit towards the outside drain surrounding the mill.
2. The unit shall optimize the rotation speed of Oil and Skimmer for proper removal of floating oil and grease from effluent.
3. The unit shall stop discharge/seepage of untreated/partially treated effluent in the surrounding drain as well as in Gram Sabha Pond.
4. The unit shall maintain and limit its crushing operations as per the consented capacity of 7000 TCD.
5. The unit shall establish an isolated area/spot with well concreted surface, covered ceiling and proper fencing exclusively for the storage of scraps, empty drums of hazardous waste chemicals in the premises.
6. The unit shall maintain the proper documents w.r.t the scraps and wastes which is being handed over to the third party for the disposal and follow the specific conditions of Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.
7. The unit shall install flow meter to measure amount of treated effluent used for irrigation purpose.
8. The unit shall maintain the MISS value and MLVSS/MLSS ratio in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze samples from aeration tank periodically to analyze the MLVSS/ MISS ratio.
9. The unit shall maintain the acoustic enclosures to operate pumps in the unit premises to reduce the noise pollution.”


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5. The applicant has filed his response to the observation that the source of effluent was domestic sewage. The submission of the applicant is reproduced below:

"xxxxxxxxx

It is submitted that the report has shifted the onus by stating that 'presence of ammonia indicates presence of domestic sewage'. This conclusion of the Joint Committee is faulty for following reasons:

- a) *The finding that ammonia in the sample indicates characteristic of Domestic Sewage cannot be a correct conclusion **because Table 3 of the report clearly shows the presence of Ammonia in the ETP Inlet and ETP Outlet of the Unit.** The findings in Table 3 of the Report relates to samples collected from inlet, outlet and various units of ETP and treated effluent storage lagoon including outlet of irrigation pipeline as well as Gram Sabha Pond. Thus, it shows that the effluent discharged by the unit also contains Ammonia.*
- b) *That the Applicant had also approached this Hon'ble Tribunal in Vinit Kumar vs. Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors., Original Application No. 206 of 2020 against an adjacent distillery, wherein a report was sought from the UPPCB and CPCB as to the pollution caused by the Shadilal Distillery and Chemical Works. The Joint Report submitted by the UPPCB and CPCB dated 26.11.2020 has concluded that the Mansurpur drain had presence of industrial effluent and in the drain:*

"The joint team collected water sample from the drain (downstream of the unit). The analysis result of the drain showed p1-1-4.5; BOD-1268 mg/l; COD-2392 mg/l; TSS-294 mg/l and TDS-1828 mg/l.

16. The high BOO & COD and low pH in the drain indicates contamination of the drain through industrial discharge. At the upstream side, two industries are located, one is Distillery (M/s Sir Shadi Lal) and other is Sugar mill (M/s Dhampur Sugar mill). During the visit, the drain was found having substantial amount of sludge also and effluent with high BOD/COD & low pH indicates that the industry intermittently discharging untreated effluent in this drain. The drain requires to be de-sludge at least 3 km from the unit in a scientific manner and cost of the de-sludging & it's disposal shall be borne by the industry."

(emphasis supplied)

That the report clearly indicated the contamination of the drain through industrial discharge. The high BOD/COD & low pH indicates that the industry intermittently discharging untreated effluent in this drain. That UP PCB has never mentioned about the presence of domestic sewage in it earlier reports. Hence, shifting the onus on the domestic sewage is contrary to their own earlier


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findings. A copy of the Joint Report of the UP PCB and CPCB dated 26.11.2020 has been annexed as Annexure A-5 in Para 10 in the original application filed.

- iv. It is further submitted that after receiving complaints from the local people, the UP PCB once again conducted an inspection on 8.8.2021. The report says that effluent containing spent wash is discharged in the drain near Molasses tanks of DSM Sugar Mills Mansurpur Campus by Sir Shadilal Distillery & Chemicals Works Pvt. Ltd. The drain near Molasses tanks of DSM Sugar Mills ultimately leads to the Mansurpur Drain. Hence, UP PCB has taken samples from two drains i.e., drain near Molasses tanks of DSM Sugar Mills Mansurpur Campus and Mansurpur drain at NH 58. The results of the samples taken clearly shows the presence of dark brown colour effluent which is much higher than the notified standards, ultimately causing grave degradation of the Kali River which is a tributary to the Hindon River.

Sample Analysis	Colour	pH	COD (mg/l)	TSS (mg/l)
Drain near Molasses Tanks of DSM Sugar Mansurpur Campus	Dark Brown	4.9	28700	14600

Sample Analysis	Colour	pH	COD (mg/l)	TSS (mg/l)
Mansurpur Drain at NH58	Dark Brown	5.2	18400	9300

As the report clearly shows the presence of highly untreated dark coloured effluent in drains, hence, it is absolutely wrong to shift the onus on the presence of domestic sewage and state that higher level of pollutant in the drain and pond is because of domestic sewage.

A copy of the UP PCB report dated 9.08.2021 is annexed herewith as Annexure A-1.

- v. That the results of the analysis of the samples in Table 1 of the report dated 29.06.2021 are much higher than the notified standards. It is submitted that the inspection team has observed the drain near bagasse storage area carrying dark coloured effluent and the analysis result of sample collected are much higher which clearly shows that the unit has failed to comply with the notified standards and causing progressive environment degradation.
- vi. That Gram Sabha Pond is located in an agricultural field and no sewage is discharged in the Gram Sabha pond. That the report has not provided any proof to show the transport of domestic sewage leading to Gram Sabha Pond. A copy of the Google earth map showing the transport of industrial effluent into the Gram Sabha Pond as well as the absence of any transport of domestic sewage to the Gram Sabha Pond is annexed herewith as **Annexure A-2**.

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Report has given finding that no storage area provided for hazardous waste:

- vii. The report shows that the unit has failed to provide isolated area/spot for storage of scraps and empty drums of hazardous waste chemicals within the premises was uncovered and not fenced which was in violation of the authorization:

"The unit has not provided isolated area/spot for storage of scraps, empty drums of hazardous waste chemicals in the premises which was uncovered and not fenced, which is in violation of the Authorization, however the location for storage of hazardous waste chemicals was made near to the bagasse storage area. As informed the unit is giving scraps and Hazardous wastes to third party (Bharat Oil & Waste Management Ltd.) for its disposal on quarterly basis."

Finding that no flow meter in the report:

- viii. The report shows that the unit has not installed flow meter to measure the amount of treated effluents used for irrigation. It is submitted that the untreated black coloured effluent is directly discharged in the drain along the boundary which further reaches the Gram Sabha Pond and ultimately meets the Kali River. Table 1 of the report clearly shows that the unit has not complied with the notified standards and is persistently causing environmental degradation. Thus, this clearly shows that the improper and inadequate functioning of the ETP.

Copy of the images showing the black colour effluent in the drain along the boundary and transportation of untreated effluent to the irrigation field taken by the Applicant is annexed herewith as Annexure A-3.

Report failed to highlight the pollution caused by bagasse particles:

- ix. It is submitted that during the inspection of 08.03.2021, it has been observed that the height of the wall where the bagasse are stored were much shorter and also the green net was found to be destroyed. That the dispersment of the bagasse particles was causing serious pollution in the nearby locality and hence a complaint was lodged via Sameer App. Thus, the Regional Officer, Muzaffarnagar vide letter dated 10.03.2021 directed the unit to increase the height of the wall as well as to cover the area with green net to control the further causation of pollution. However, the compliance status of the same has not been highlighted in the report.

A copy of the letter dated 10.03.2021 from the Regional Officer, UP PCB to the DSM Sugar Mills is annexed herewith as Annexure A-4.


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x. *That the UP PCB and the CPCB have not taken any strict action against the unit despite knowing that the unit is persistently causing environmental degradation.*

4. *Thus, in light of the above observations it is clear that the Respondent No. 1 is operating in complete violation of the law and earlier directions of this Hon'ble Tribunal. **The high BOD/COD level of the Mansurpur drain indicates that the industry discharging untreated effluent in this drain which certainly does not meet the notified standards.** Moreover, the UP PCB Report is contrary to their own earlier findings by stating the presence of domestic sewage in the drain. That Respondent No. 1 is causing persistent environment degradation by contributing in the deterioration of the health of the Kali River, which is a major tributary to the Hindon River. Thus, the UP PCB and the CPCB must take strict action against Respondent No. 1. The Hon'ble Tribunal may pass appropriate order considering above submissions of the Applicant."*

6. We have heard learned Counsel for the parties. It is clear that the unit is discharging untreated effluents in the surrounding drain and also in a water body resulting in pollution. It has failed to maintain record of waste generated and its disposal. The unit is liable to compensate for the past violations and also to take remedial action.

7. Though no formal notice was issued as the facts were directed to be verified by the statutory regulators, appearance has been entered on behalf of the industrial unit in question. Learned Counsel for the industrial unit submits that the unit has given its explanation before the joint Committee and its stand will be filed by tomorrow before this Tribunal. Let the same be done.

8. In view of violations found, the unit has to take remedial action and for the past violations, the unit has to pay compensation on polluter pays principle to be used for restoration purposes. The remedial measures may be taken within one month from today which may be assessed by a joint Committee comprising of CPCB (represented by the level not below Scientist E), State PCB (represented by the level not below Chief Engineer/Regional Officer) and District Magistrate, Muzaffarnagar, UP.


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The CPCB and State PCB will be the nodal agency for coordination and compliance. The Committee may also assess compensation for the past violations. The joint Committee may meet within 15 days from today. The Committee will be at liberty to associate any other expert/institution and consider the viewpoint of the industrial unit also. The action taken report may be filed by the joint Committee to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may inter alia mention the status of compliance and mode of disposal of effluents, considering the circumstances and impact on river Kali. The standards prescribed need to take into account the inherent purpose of the drain - it is not waste water carriage system. There has to be remedial plan for restoration of drain and the water body and cost has to be borne by the polluters.

A copy of this order be forwarded to CPCB, State PCB and District Magistrate, Muzaffarnagar, UP by e-mail for compliance.

List for further consideration on 02.12.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

August 18, 2021
Original Application No. 16/2021
DV


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ANNEXURE-R/3

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131-2436493



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० 897/0A-16/विनीत कुमार/मुजफ्फरनगर/2021
Ref. No.

दिनांक 31-12-2021
Dated

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the direction issued on 18.08.2021 by Hon'ble National Green Tribunal in O.A. No. 16/2021 Vinit Kumar Vs DSM Sugar Mills Ltd. & Others

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report in compliance of the order issued on 18.08.2021 by Hon'ble National Green Tribunal in O.A. No. 16/2021) Vinit Kumar Vs DSM Sugar Mills Ltd. & Others.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2, Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

o/c

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JOINT INSPECTION REPORT OF M/S DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.), P.O-MANSURPUR, DISTRICT-MUZAFFARNAGAR, U.P. ON 17.11.2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 16/2021, IN THE MATTER OF VINIT KUMAR VS M/S DSM SUGAR MILLS LTD. AND ORS. - REG.

1.0 Background

Hon'ble NGT vide order dated 18.08.2021 in the matter of Vinit Kumar Vs M/s DSM Sugar Mills Ltd. And Ors. in O.A. No. 16/2021 had directed following:

".. The CPCB and State PCB will be the nodal agency for coordination and compliance. The Committee may also assess compensation for the past violations. The joint Committee may meet within 15 days from today. The Committee will be at liberty to associate any other expert/institution and consider the viewpoint of the industrial unit also. The action taken report may be filed by the joint Committee to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may inter alia mention the status of compliance and mode of disposal of effluents, considering the circumstances and impact on river Kali. The standards prescribed need to take into account the inherent purpose of the drain - it is not waste water carriage system. There has to be remedial plan for restoration of drain and the water body and cost has to be borne by the polluters."

In respect of another connected matter being E.A No. 20/2021 (O.A No. 206/2020), Vinit Kumar Vs Sir Shadi Lal Distillery & Chemicals Works Pvt. Ltd. & Ors. The tribunal has constituted the very same joint Committee vide its order dated 19.08.2021.

2.0 Inspection of M/s DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Pvt. Ltd), P.O - Mansurpur, District - Muzaffarnagar U.P on 20.09.2021 (found closed due to off season) and 17.11.2021 (operational) by Joint team of officials from CPCB, Regional Office, UPPCB, Muzaffarnagar and Additional District Magistrate (ADM), Muzaffarnagar.

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board, Delhi, Regional Office, Muzaffarnagar, Uttar Pradesh Pollution Control Board (UPPCB) and Additional District Magistrate (ADM) visited the said Sugar unit on **20.09.2021** (found closed due to off season) and again visited on **17.11.2021** (operational) and surveyed the drain along the boundary wall of sugar mill near railway track, near Gram Sabha Pond (found unapproachable during visit) and drain near NH-58 & downstream at village Bopara.

2.1 During the joint visit on 20.09.2021 by the officials of CPCB, UPPCB and ADM (F/R) (Sh. Alok Kumar).

- During the visit on 20.09.2021, the Sugar Unit was found closed due to off


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crushing season. The Unit representative informed that the Unit shall resume its operation in the next crushing season (2021-22) i.e in November 2021.

- During inspection, the team observed that a common drain is located within Sugar unit's premise near molasses tank and it was observed that the distillery unit is also using this drain for discharging its effluent into the Mansurpur drain and the same is corroborated by the UPPCB inspection report dated 08.08.2021 wherein the distillery unit was found discharging their effluent into the Mansurpur drain through this common drain.
- During the visit, the team collected the drain water samples at various locations and the results are as given below:

Tab.1 The analysis results of the drain samples collected from various locations.

Drain water sampling results on 20.09.2021							
Drain Location	pH	COD	BOD	TS	TSS	TDS	Ammonia
Mansurpur Drain at NH-58 (1.5 km downstream of distillery)	7.0	424	89	1260	100	1152	27
Drain behind M/s DSM Sugar mill near railway track (<200 mtr from distillery)	6.7	704	157	2100	1322	772	--
Drain near Bopada Village (2.5-3.0 Km downstream from distillery)	7.2	544	87	1212	880	336	37

All values in mg/l except pH. The Lab analysis report is annexed at **Annexure-I**.

- The joint team also visited the distillery unit and the inspection report of the distillery Unit is submitted separately.

2.2 During the visit on 17.11.2021 by the officials of CPCB, UPPCB and ADM (Sh. Ajay Kumar Tiwari)

- The Sugar Unit was operational during the visit on 17.11.2021. The Sugar Unit resumed their operation on 07.11.2021 in the current crushing season (2021-22). The Sugar mill stopped their production on 27.06.2021 in the last crushing season 2020-21.
- The joint team visited the Sugar mill and surveyed the Mansurpur drain. The Gram Sabha Pond was not approachable and water sample could not be taken by the joint team from the pond. The drain near Gram Sabah pond requires to be made pucca by the Sugar mill so that no effluent (treated /untreated) could reach the Gram Sabha Pond.
- During the visit on 17.11.2021, the common drain (lying with the sugar mill) was found completely dismantled (pic. 2). This common drain was the only drain from where distillery could discharge their effluent into the Mansurpur drain.
- The distillery inspection report is being submitted separately in respect of another connected matter being O.A. No. 206/2020, Vinit Kumar Vs Sir Shadi


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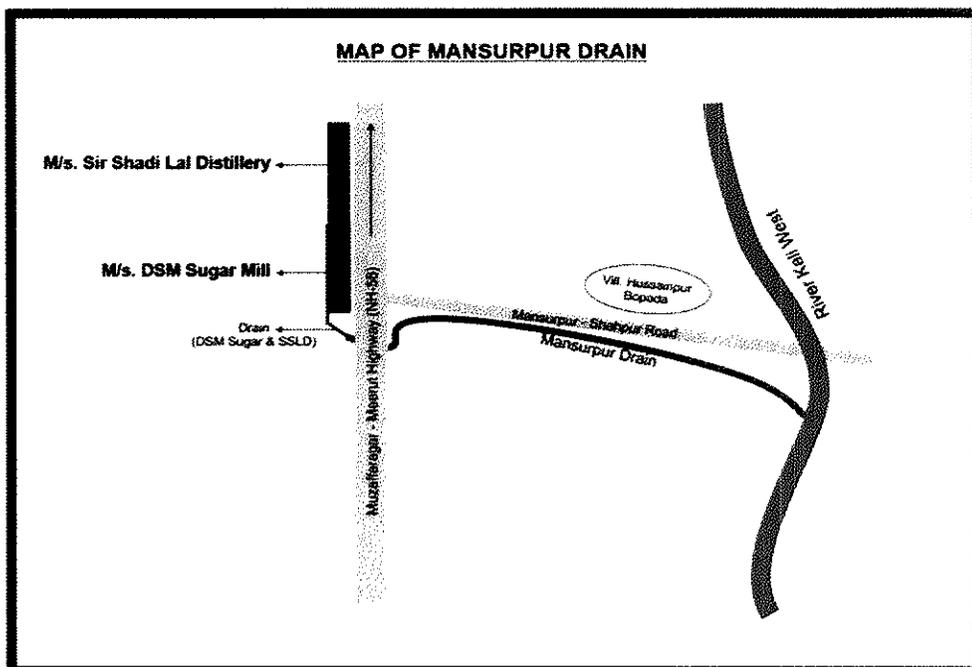
- The drain behind the Sugar mill premises near railway track was found having no effluent, however, wet sludge was found and the same needs to be removed by the Sugar mill.
- The Mansurpur drain at NH-58 was found having substantial amount of sludge. The Sludge needs to be removed by the distillery industry.

Tab.2 The analysis results of the drain samples collected from Mansurpur drain at NH-58 and Bopda village during 17.11.2021.

Parameters in mg/l except pH						
Sample location	pH	COD	BOD	TSS	TDS	Ammonia
Downstream of Mansurpur drain at NH-58 (MSD-1)	5.6	1284	843	157	1376	12
Drain near Bopara Village (MDB)	6.1	1083	769	196	1184	11

All values are in mg/l except pH. The Lab analysis report is annexed at **Annexure-II**.

- The analysis result of the Mansurpur drain at NH-58 showed pH- 5.6, COD-1284 mg/l, BOD-843 mg/l; TSS-157 mg/l and TDS-1376 mg/l; ammonia - 12 mg/l indicates contribution of industrial discharge in Mansurpur drain.
- The analysis result of the Mansurpur drain at Bopara Village showed pH- 6.1, COD-1083 mg/l, BOD-769 mg/l; TSS-196 mg/l and TDS-1184 mg/l ; ammonia - 11 mg/l.
- The schematic diagram of the Mansurpur drain, industries (Sugar and distillery) and River Kali (Wes) is given below:



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3.0 INSPECTION REPORT OF M/S DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.), P.O- MANSURPUR, DISTRICT- MUZAFFARNAGAR, U.P.

A. GENERAL INFORMATION

1.	Date of Inspection:	17.11.2021	
2.	Name of the unit with complete postal address	M/ s DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Pvt. Ltd.), P.O.- Mansurpur, District- Muzaffarnagar-251203, Uttar Pradesh	
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	29.350839 77.718140	
4.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Sugar Refinery	
5.	Year of commissioning	1988	
6.	License capacity of sugar Mill (TCD)	7000 TCD	
7.	Average actual crush rate (TCD)	6513 TCD (Avg . value as per Form RT7(C) for the month of Oct-20, Nov-20, Dec-20, Jan-21, Feb-21, March-21, April-21, May-21)	
8.	Consent status& its Validity with date a. Air Consent b. Water consent c. Hazardous Waste Authorization	Air Consent valid up to 31.12.2024 (Annexure-III) Water consent valid up to 31.12.2024 (Annexure- IV) Hazardous Waste Authorization valid up to 19.02.2022 (Annexure-V)	
9.	NOC from CGWA & its Validity with date	CGWA NOC valid up to 14.09.2026 (Annexure- VI)	
10.	Start period of crushing season 2021-22	07.11.2021	
11.	Operational status during visit (operationa1/ closed/ temporary closed/ permanent closed)	Operational	
12.	Name of contact person	Designation	Contact No & E-mail
	Sh. Arvind Kumar Dixit	Unit Head	Contact No- 9837894078
	Sh. Pawan Kumar Sharma	Dy. GM	Contact No- 9837894102


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B. OPERATIONAL STATUS

1.	Sources of fresh water	
	a. Bore well	Bore well - 03 nos. 1. Bore well-I= Flow=40.80 t/h $\Sigma= 301158 \text{ m}^3$ 2. Bore well-II= Flow =0.0 m ³ / h r $\Sigma=252854.0 \text{ m}^3$ 3. Bore well-III= Flow=49.24 m ³ /hr $\Sigma=99481.4 \text{ m}^3$
	b. Flow meter Installation at wells	Yes
	c. Reading of Flow Meter during visit	Yes
2.	Freshwater consumption (KLD)	
	Total fresh water Consumption (KLD)	1307 KLD (As per logbook data from 1st Jan-21 to May 31, 2021). 1099 KLD (as per logbook from 7Nov to 17 Nov 2021)
	e. Log book maintained (Yes/ No) If any, details to be collected	Yes.
3.	Waste water (effluent generation (KLD)	
	Total effluent generation (KLD)	1042 KLD (as per logbook records from 7 Nov'21 to 17 Nov, 2021)
4.	Schematic diagram of ETP	Oil skimmer & Bar screen chamber → Receiving Tank→ Oil & Grease trap→ Chemical mixing tank→ Equalization tank→ Primary clarifier→ Aeration tank→ Secondary clarifier→ Dual media filter→ Activated Carbon Filter→ Polishing tank→ Lagoon.
5.	ETP installed capacity (KLD)	1600 KLD
6.	Storage of treated Effluent	
	a. No. & size of lagoons	No. of lagoon= 01, Size = 10,000 m ³
	b. Retention time	15 days as per sugar charter of CPCB
7.	Sludge Handling Process: Yes	
	a. Sludge Drying Process	Four sludge drying bed available for drying process sludge
	b. Final Disposal of Sludge	Sludge after drying mixed with fly ash & press mud to form bio-manure.
	c. Whether mechanical sludge handling system installed	Yes, Filter press installed.


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8.	Any Hazardous Substances(Yes/No), if yes, give details.	Yes, One way of Disposal is that the used/spent oil or wastes/residues containing oil mixed with bagasse & burnt in boiler. The HW is sent to TSDF [Bharat Oil & Waste management Ltd.] for disposal.
9.	Color coding of pipelines for water distribution network	Yes
10.	Mode of disposal (route to reach Ganga)	Land disposal for irrigation to nearby farmers' fields through pipeline. Flow meter in the pipeline is installed.

3.1 OBSERVATIONS MADE DURING THE JOINT VISIT ON 17.11.2021

1. The Sugar unit [M/s Dhampur Sugar Mills Limited, Mansurpur, Muzaffarnagar] is engaged in producing refined sugar by using sugarcane as raw material.
2. The Sugar unit was found operational during the visit. The unit has started its operation on 7th November, 2021 for the current crushing season 2021-22.
3. The ETP was found operational at the time of inspection. The ETP of the Unit is located outside the unit premises and effluent is transported through pipelines. The Unit needs to install flow-meter with totalizer in the pipeline within the premises from where raw effluent is being pump for ETP and maintain the logbook for the same.
4. The unit has 33 MW cogeneration power plant. The unit is having 02 Boilers of capacity 100 TPH & 90 TPH.
5. The Units average actual crushing rate (in TCD) is 6513 TCD.
6. Unit is having valid Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to **31/12/2024**.
7. The unit is also having valid Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to **19.02.2022**.
8. The unit is having ETP with installed capacity of 1600 KLD for treatment of effluent generated from various sections of sugar mill.
9. The ETP comprises of Oil skimmer & Bar screen chamber → Receiving tank → Oil & Grease trap → Chemical mixing tank → Equalization tank → Primary Clarifier → Aeration tank → Secondary Clarifier → Dual media filter → Activated Carbon Filter → Polishing tank → Lagoon.


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10. The unit has installed flow-meter at main inlet pipeline at ETP (Flow-57.31 m³/ hr, Totalizer 669764.4 m³) and irrigation outlet of ETP (Flow-0.0 m³/hr, Totalizer 1.4 m³) and reuse /recycle pipeline to process (flow-0.0 m³/hr , totalizer-2437.9 m³).
11. The unit is complying w.r.t. final treated effluent discharge volume norms as the treated effluent generation i.e., 150 Liter/ton of cane crushed as against norms of 200 Liter/ ton of cane crushed.
12. The team has collected effluent samples from ETP inlet, ETP Aeration Tank, ETP outlet (After tertiary treatment), and Lagoon (for irrigation purpose).

Table 3. Samples were collected from inlet, outlet and treated effluent storage lagoon including outlet of irrigation pipeline.

Sample Locations	Effluent flow rate (m ³ /hr)	pH	COD	BOD	TSS	TDS	Ammoni a	MLVSS/ MLSS
ETP Inlet	(57.31)	3.9	3190	1776	348	592	21	
Aeration tank of ETP								3242 /4133
ETP Outlet (After tertiary treatment)	--	7.2	37	03	BDL	456	07	
Lagoon at ETP	--	7.6	31	03	18	668		
Values of OCEMS at 02:46 AM on 17.11.2021	--	--	85.4	9.8	3.3	--	--	
Notified standards for land disposal		5.5 to 8.5	250	100	100	2100	...	
Notified standards for disposal in surface water		5.5 to 8.5	250	30	30	2100		

All values in mg/l except pH. The Lab analysis report is annexed at (refer **Annexure-II**).

13. The analysis results of sample collected from the ETP outlet (pH-7.2 , COD- 37 mg/l, BOD - 03 mg/l, TSS- BDL mg/l, TDS- 456 mg/l and Ammonia-07 mg/l, indicates that the treated effluent from the ETP is complying w.r.t. the notified standards for irrigation purpose as well as for surface water.
14. The unit has lagoon having capacity of 10,000 m³ to store treated effluent. The Unit informed that the treated effluent shall also be used for irrigation purpose and network of irrigation pipeline was observed around the boundary of ETP unit. The analysis results of sample collected from Lagoon (pH -7.6, COD-31 mg/l mg/l, BOD- 03 mg/l, TSS- 18 mg/l, TDS- 668 mg/l) indicates that the treated effluent from Lagoon is complying w.r.t. the notified standards for irrigation purpose. The Unit has installed flow-


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meter at the irrigation pipeline and in pipeline for the purpose of recycling/reuse to process at ETP.

15. The unit has setup environmental laboratory for the analysis of daily parameters. The unit has maintained the ETP log book for daily analysis of effluent parameter.
16. The unit has installed Online Continuous Effluent Monitoring System (OCEMS) at ETP. OCEMS reading w.r.t. COD- 85.4 mg/l, BOD-9.8 mg/l and TSS- 3.3 mg/l were recorded during inspection. OCEMS is connected with CPCB/SPCB server.
17. The unit has three bore-wells to meet the requirement of its fresh water consumption, which was located at different places within the premises of sugar unit.
18. The unit is having permission to abstract 2000 m³/ day of groundwater from three existing bore-wells as per No Objection Certificate (NOC) from Central Ground Water Authority (CGWA) for ground water abstraction, which is valid up to 14.09.2026.

Table-4: Groundwater Analysis Report -Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water-specification (Second Revision) IS 10500:2012

Parameters	GW Sampling Location		Standard	
	Borewell-03 in unit premises	Ground Water Sample from Hand-pump outside the premises.	Drinking water standards (BIS) (Second Revision) IS 10500: 2012 (Acceptable limit)	Drinking water standards (BIS) (Second Revision) IS 10500: 2012 (Permissible limit in absence of alternate source)
pH	7.8	7.3	6.5-8.5	6.5-8.5
COD	BDL	BDL	---	----
TDS	306	718	500	2000
Total Hardness	236	392	200	600
Total Alkalinity as CaCO₃	225	422	200	400
Sulfate (SO₄-)	16	131	200	400
Phosphate	BDL	BDL	---	----

BDL-'Below detection limit'. The GW Lab analysis result is annexed at **Annexure-VII**.

19. The unit has installed Sewage Treatment Plant (STP) having capacity of 120KLPD, which is based on MBBR technology for the treatment of domestic waste water generated from its residential colony.


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20. The team has collected sample from outlet of STP for physico-chemical analysis. The analysis results of STP outlet showed pH -7.1 , COD-41 mg/l mg/l, BOD- 06 mg/l, TSS-BDL mg/l, TDS-300 mg/l & ammonia-06 mg/l and complying w.r.t. the notified effluent discharge norms.

3.2 Compliance status of the last joint inspection report recommendations:

S.No.	Recommendations	Compliance status (as on 17.11.2021)
1	The unit shall dismantle all the pipelines/opening from the boundary wall of the unit towards the outside the drain surrounding the mill.	The Unit has dismantled the pipelines (from the boundary wall) towards the outside drain. However, the opening need to be completely cemented and sealed. The pipeline from the small tank coming towards the drain shall also be dismantled. Partially Complying
2	The unit shall optimize the rotation speed of Oil and Skimmer for proper removal of floating oil and grease from effluent.	The Unit has installed VFD and reduced the rotation speed for removal of oil and grease. Complying
3	The unit shall stop discharge/seepage of untreated/partially treated effluent in the surrounding drain as well as in Gram Sabha Pond.	The common drain during the visit was found dismantled and no effluent was found in it. Complying
4.	The unit shall maintain and limit its crushing operations as per the consented capacity of 7000 TCD.	As per the records, the Unit average actual crushing rate is 6513 TCD which is within the 7000 TCD capacity. Complying
5.	The unit shall establish an isolated area/spot with well concreted surface, covered ceiling and proper fencing exclusively for the storage of scraps, empty drums of hazardous waste chemicals in the premises.	The Unit has to provide a separate isolated area/spot for the storage of HW chemicals containers/drums, scraps & other H.W material. The MS scraps were lying openly in haphazard manner and is unsafe for the workers. Not Complying
6	The unit shall maintain the proper documents w.r.t the scraps and wastes which is being handed over to the third party for the disposal and follow the specific conditions of Authorization under the provisions of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.	The Unit provided Form-10 (manifest) dated 26.06.2020, 25.12.2020, 25.06.2021. The HW logbook record for the scraps and wastes was maintained. The Unit has membership with TSDF facility [Bharat Oil & Waste Management Ltd.] which is valid upto 10.12.2021 for the safe, legal & scientific disposal of HW. Complying.
7	The unit shall install flow meter to measure amount of treated effluent used for irrigation purpose.	The flow meter was installed at the irrigation pipeline. Complying


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8	The unit shall maintain the MLSS value and MLVSS/MLSS ratio in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze the samples from aeration tank periodically to analyze the MLVSS/MLSS ratio.	The MLVSS in the aeration tank was 4133 mg/l and MLVSS was 3242 mg/l. The MLVSS/MLSS Ratio is 0.78. Complying
9	The unit shall maintain the acoustic enclosures to operate pumps in the unit premises to reduce the noise pollution.	The Unit has not maintained the acoustic enclosure to operate pumps to reduce the noise pollution. Non - Complying

3.3 Joint visit of Lagoon area/bio-compost yard of Distillery Unit (M/s Sir Shadi Lal Pvt Ltd.) on 17.11.2021 by the team.

During the visit of Sugar mill on 17.11.2021, the lagoons area of distillery unit was also visited by the joint team on 17.11.2021 and made the following observation:

- The Distillery Unit (M/s Sir Shadi Lal Pvt Ltd.) still has not treated the entire effluent and sludge from the lagoons.
- During the visit on 17.11.2021, huge amount of coloured effluent was found collected/pooled at bio-compost yard (pic.8) and on the earthen land adjacent to a tank (pic.10).
- The Unit requires to treat the effluent and sludge stored in the lagoons and bio-compost yard in a scientific manner and thereafter dismantle the additional lagoons so as to restrict the storage capacity as per the UPPCB directions.
- The common drain (lying within the Sugar mill) was found dismantled during the visit on 17.11.2021. This common drain was the only discharge route from where distillery could discharge their effluent into the Mansurpur drain which meets Kali River (W) onward.

It was observed that the process of restricting the lagoons storage capacity is unsatisfactory & unscientific and indiscriminate collection /pooling of effluent at bio-compost yard and on earthen land can cause groundwater pollution. The Distillery Unit needs to take consultancy services from reputed institute such as IIT/NIT/VSI/NSI etc. for the treatment and its disposal of effluent & sludge stored in lagoon and near bio-compost yard.

The inspection report of distillery Unit (M/s Sir Shadi Lal Pvt. Ltd.) is being submitted separately in respect of another connected matter being O.A. No. 206/2020, Vinit Kumar Vs Sir Shadi Lal Distillery & Chemical Works Pvt. Ltd. & Ors.

3.4 Assessment of Environmental Compensation (EC)

As per the CPCBs methodology for assessing Environmental Compensation (EC), following formula derived for calculation of Environmental Compensation:


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$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in rupees

PI= Pollution Index of industrial sector = 80 (for red category)

N = Number of days of violation took place

R = A factor in Rupees for EC = 250 (from 100 - 500)

S = Factor for scale of operation; = 1.5 (1.5 for large unit)

LF = Location factor = 1.0 (1 for less than 1 million population)

$$EC = 80 \times 250 \times 1.5 = \text{Rs.30,000/- per day}$$

Calculation of Environmental Compensation (EC) for Sugar Mill

- During the last joint visit of CPCB & UPPCB on **09.03.2021**, the Sugar unit was found complying with the effluent discharge standard at ETP, however, the drain (lying within the Sugar mill near baggase storage) showed BOD-563 mg/l, COD-1357 mg/l & TDS-3744 mg/l and drain behind the Sugar mill near railway track showed BOD-307 mg/l, COD-737 mg/l and TDS-3964 mg/l which shows the effluent having characteristic of untreated/partially treated industrial effluent.
- UPPCB collected effluent sample from the common drain (lying within the sugar mill premises) on **08.08.2021** and common drain result showed pH-4.9; COD-28,700 mg/l and TSS-14,600 mg/l indicating the characteristic of partially treated distillery effluent and during the visit of UPPCB team, the Sugar mill was closed due to off season.
- The Sugar mill closed its operation on **27.06.2021** in the last crushing season of 2020-21.
- The Sugar mill resumed its operation on **07.11.2021** during the current crushing season of 2021-22.
- During the visit on **17.11.2021**, the common drain was found dismantled and the ETP treated effluent showed compliance with the discharge standards. However, the Sugar mill was found non-complying with the recommendations of the last joint inspection team such as dismantling of all the pipelines /opening towards the drain outside, establishment of isolated area/spot with well concreted surface, covered ceiling & proper fencing exclusively for the storage of scraps, empty drums of hazardous waste chemicals in the premises. The Mansurpur drain water quality, during the visit, shows contribution of industrial effluent.

Hence, Environmental Compensation may be imposed to the Sugar mill from the date 09.03.2021 to 27.06.2021 (for 111 days) and also from 07.11.2021 to 17.11.2021 (11 days) for total 122 days.

$$EC = \text{Rs. 30,000/-} \times 122 \text{ days} = \text{Rs.36.60 Lakhs}$$


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Calculation of Environmental Compensation (EC) for Distillery Unit

- The Distillery Unit was inspected by joint team on **20.09.2021** and the inspection report of the same is submitted separately in respect of another separate matter being O.A. No. 206/2020, Vinit Kumar Vs Sir Shadi Lal Distillery & Chemical Works Pvt. Ltd. & Ors. Based on the 20.09.2021 inspection report, Environmental Compensation (EC) has been calculated and recommended for the distillery unit.
- Further, the distillery Unit's lagoons area was again inspected by the joint team on **17.11.2021** and joint team found huge quantity of coloured effluent collected/pooled at bio-compost yard/earthen land near lagoon area and such act of the unit can cause the groundwater pollution.

Hence, in addition to earlier calculated Environmental Compensation (EC) on the basis of 20.09.2021 inspection report (of distillery unit), additional EC may also be imposed to the distillery Unit from the date 21.09.2021 to 17.11.2021 for 58 days considering the violation observed during 17.11.2021.

Industry has submitted the certificate stating their production was closed for 05 days verified by Excise Department (**Annexure-VIII**). Hence nos. of days of violation to be considered is 58 - 05 days = 53 days.

$$EC = \text{Rs. } 30,000/- \times 53 \text{ days} = \text{Rs. } 15.90 \text{ Lakhs}$$

4.0 CONCLUSIONS

1. The Sugar mill started its operation on 07.11.2021 during the current crushing season (2021-22). The Sugar mill had closed their mill on 27.06.2021 during the last crushing season of 2020-21.
2. The Sugar mill was visited on 20.09.2021, however, the unit was found closed due to off season. The Unit was again visited on 17.11.2021 by the joint team of CPCB, UPPCB and ADM-Muzaffarnagar.
3. During the visit, the Unit was found complying with the effluent discharge standards. The Unit has dismantled the common drain (lying within the Sugar mill) which meets Mansurpur drain onward.
4. However, the Unit is non-complying with the some of the recommendations of the last joint team such as dismantling of pipeline/opening towards the outside drain, isolated covered area for the HW storage, maintenance of proper acoustic enclosure to reduce noise pollution.
5. The Mansurpur drain effluent analysis result on 17.11.2021 showed pH-5.6, COD-1284 mg/l; BOD-843 mg/l mg/1 and TSS - 157 mg/l and TDS-1376 mg/l indicating contribution of industrial discharge in Mansurpur drain.
6. An Environmental Compensation of Rs. 36.60 Lakhs may be imposed to the Sugar Unit from the date 09.03.2021 to 27.06.2021 (closed operation) and from 07.11.2021 (resumed operation) to 17.11.2021 for total 122 days @30,000/- per day.


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7. For the Distillery Unit, a separate inspection report is being submitted in respect of another connected matter being O.A. No. 206/2020, Vinit Kumar Vs Sir Shadi Lal Distillery & Chemical Works Pvt. Ltd. & Ors.

5.0 RECOMMENDATIONS

Based on the present joint visit on 17.11.2021, following are recommended for compliance:

For Sugar Mill (M/s DSM Sugar Mill)

1. The Sugar unit shall dismantle the pipeline from the boundary wall of the unit towards the outside the drain and completely seal the opening from the boundary wall of the unit.
2. The Sugar Unit shall construct pucca drain near the Gram Sabha Pond so that no effluent (treated/untreated) could reach the Gram Sabha Pond.
3. The Sugar Unit shall deposit Environmental Compensation of Rs.36.60 Lakhs for the period of 122 days excluding non-crushing days.
4. The Sugar unit shall establish an isolated area/spot with well concreted surface, covered ceiling and proper fencing exclusively for the storage of scraps, empty drums of hazardous waste chemicals in the premises.
5. The Sugar unit shall maintain the acoustic enclosures to operate pumps in the unit premises to reduce the noise pollution.
6. The Sugar Unit shall install flow-meter with totalizer in the raw-effluent transportation pipeline, within the unit premises, from where the raw-effluent is being pump to ETP and shall maintain the logbook for the same.
7. The Sugar Unit shall de-sludge the outside drain behind the boundary wall of their premises.
8. UPPCB shall conduct monthly monitoring of the Mansurpur drain for one-year period to assess the contamination of drain, if any, and shall take necessary action accordingly.

For Distillery Unit (M/s Sir Shadilal Distillery & Chemical Works)

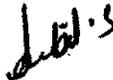
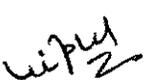
1. The Distillery Unit shall deposit additional Environmental Compensation of Rs.15.90 Lakhs for the period of 53 days (21.09.2021 to 17.11.2021) excluding non-operational days.
2. The Distillery Unit shall undertake consultancy services of reputed Institute such as IIT/NIT/VSI/NSI etc. and shall scientifically collect, treat and dispose of the entire effluent stored in the lagoons and near bio-compost yard and earthen land as well as sludge excavated from the lagoons/tanks and bio-compost yard as per the recommendations of the Institute. The complete effluent and sludge disposal report along with documentary evidence shall be submitted to UPPCB.
3. The Distillery Unit shall not discharge/dispose of their effluent in the land/bio-compost area.
4. The Distillery Unit shall de-sludge the drain near NH-58 highway area within a month and the sludge shall be dispose off in a scientific manner.


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5. The Distillery Unit shall ensure compliance of the recommendations as mentioned in the joint inspection report of 20.09.2021, submitted separately before the Hon'ble NGT in respect of another matter being O.A. No. 206/2020, Vinit Kumar Vs Sir Shadi Lal Distillery & Chemical Works Pvt. Ltd. & Ors.

INSPECTION TEAM

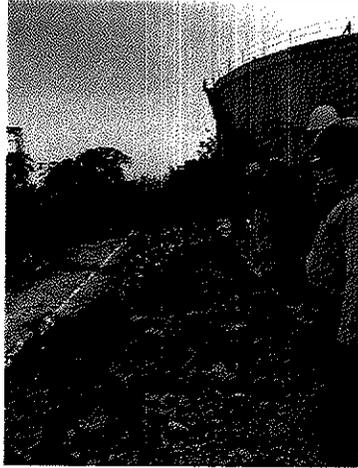
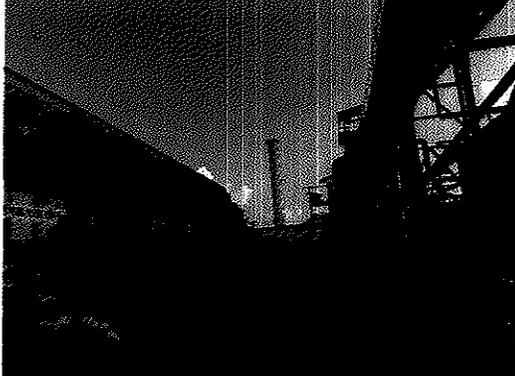
				
Ajay Kumar Tiwari; ADM, Muzaffarnagar, UP	Kamlesh Singh, Scientist E, CPCB, Delhi	Ankit Singh, RO, UPPCB, Muzaffarnagar , UP	Vipul Kumar, JE, UPPCB, Muzaffarnagar	Shreeparna Mishra, SRF, CPCB, Delhi

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Photographs taken during joint inspection on 17.11.2021

A. Photographs of M/s DSM Sugar Mill Ltd., Mansuprur, Muzaffarnagar UP and Mansurpur drain on 17.11.2021

 <p>Pic-1: Mansurpur Drain at NH-58</p>	 <p>Pic-2: Dismantled common Drain (lying within the sugar mill)</p>
 <p>Pic-3: VDF Installed for controlling rotation speed of oil skimmer belt</p>	 <p>Pic 4: MS Scraps lying openly</p>
 <p>Pic 5: Drain behind Sugar mill near railway track</p>	 <p>Pic 6: Drain at Bopada Village before meeting with Kali River (W)</p>

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B Photographs of Lagoon /Bio-compost area of M/s Sir Shadi Lal Pvt. Ltd. and drain on 17.11.2021



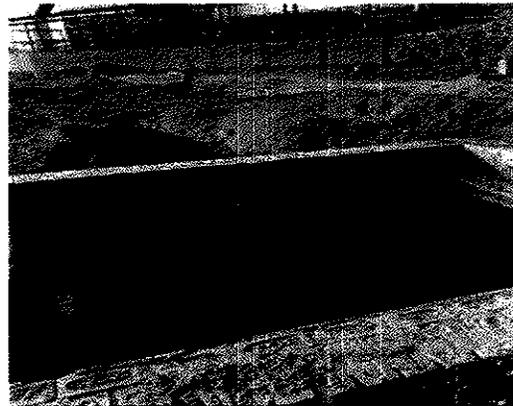
Pic 7: Mansapur drain from NH-58 – Sludge in drain



Pic 8: Effluent Ponding near bio-compost yard / lagoon area



Pic 9: Ponding of coloured effluent on land adjacent to a tank (at pic 10).



Pic 10: Tank (with outlet) having colored effluent near bio-compost yard.

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Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Partivesh Bhawan, East Arjun Nagar, Delhi-110 032

परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723 (Valid until: 14/09/2021)

Report No.: आख्या नं.: WWL/SEP/28/2021
Issue Date: जारी करने की तिथि: 06/10/2021

Source of sample: Drain/STP/ETP/Other स्रोत: ड्रेन/एस टी पी/अन्य : Drain & ETP.
Samples collected by नमूने एकत्रित करने वाले का नाम : Sh. Kamlesh Singh & Team

Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 20/09/21

Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 21/09/21

Period of sample analysis नमूने के विश्लेषण की अवधि : 21st Sept-01Oct 21

Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : 28/water/WW-12/21

Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएच/बीआईएस

Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : IPC-III

S. No	Sample Code	WWL Sample No.	pH	COD	BOD	TSS	TDS	TS
1.	MD 1	311	7.0	424	89	100	1152	1260
2.	MSD	312	6.7	704	157	1322	772	2100
3.	MD 2	313	7.2	544	87	880	336	1212
4.	MDL	314	5.7	187755	67049	-	-	219610
5.	MCP 1	315	3.2	3110	1859	13	1292	1312
6.	MCF	316	7.8	03	01	29	2124	2160
7.	ACF	317	8.0	73	27	18	2096	2120
8.	MUF	318	8.1	31	12	21	2140	2164

Note: All the concentrations are expressed in mg/l except pH & Color in color unit. नोट: पीएच तथा कलर के अतिरिक्त सभी सांद्रता मिथाइली. ये व्यक्त की गई हैं।

Statement कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित हैं।
- The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या को आशेष शतिकृत नहीं हो सकेगा।
- BDL & Test methods are mentioned on back side of this report. बी टी एन एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
- Samples will be retained only for one week after receipt of Report. नमूने आख्या प्राप्त होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vinod Kumar)

(B. Sasi Devi)

Analyst
Supervisor, Reviewer & Authorized Signatory

(Dr. P.K. Behra)
D.H. Water Lab

Issue No: 04
Amendment No: 17.09.2015

Issue Date: 17.09.2015
Amendment date: 19.03.2021

Page: 01 of 02

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Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723 (Valid until: 14/09/2021)

S. No	Sample Code	WWL Sample No.	pH	COD	BOD	TSS	TDS	TS	Ammonia
9.	MRO	319	5.3	10	03	BDL	304	304	-
10.	MEC	320	5.1	385306	141077	-	-	584770	-
11.	MDA	321	-	-	-	-	--	-	27
12.	MDA2	322	-	-	-	-	-	-	37

Note: All the concentrations are expressed in mg/l except pH & Color in color unit. नोट: पीएच तथा कलर के अतिरिक्त सभी मांद्रता मिथा/ली. में व्यक्त की गई हैं।

* Non - Scope Parameters. * पैरामीटर स्कोप में नहीं है।

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदक के बिना आख्या की आंशिक प्रति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संश्लेषित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vijod Kumar)
Analyst

(Sasi Devi)
Supervisor, Reviewer & Authorized Signatory

(Dr. P.K.Behra)
D.H. Water Lab

DOC: CB/CL/QR/7.8/WWL-03 Issue No: 01 Amendment No: 04 Issue Date: 17.09.2015 Amendment date : 19.03.2021 Page: 02 of 02

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Annexure-III

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 71385/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2019

Dated : 25/02/2020

To ,

**Shri ARVIND KUMAR DIXIT
M/s DSM SUGAR MANSURPUR
DSM Sugar Mansurpur, Tehseel - Khatauli, District - Muzaffarnagar(U.P),MUZAFFAR
NAGAR,251203
MUZAFFARNAGAR**

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DSM SUGAR MANSURPUR

Reference Application No. 6362994

Dated : 25/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DSM SUGAR MANSURPUR. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.02.25 11:58:51 +05'30'

**CEO
C-3.**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.02.25
12:00:02 +05'30'

**CEO
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U.P. Pollution Control Board

Dated : 25/02/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Sugar Cane-7000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	90 TPH Boiler	Bagasse	1	Particulate Matter	60 Meter From Ground Level
2	100 TPH Boiler	Bagasse	1	Particulate Matter	60 Meter From Ground Level
3	1000 KVA DG Set	Diesel	1	Sulphur Dioxide	As per EPA Rules 1986
4	500 KVA DG Set	Diesel	1	Sulphur Dioxide	As per EPA Rules 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986
3	1	Sulphur Dioxide	As per EPA Rules 1986
4	1	Sulphur Dioxide	As per EPA Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

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11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:


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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar
Chauhan
Date: 2020.02.25 12:00:23 +05'30'

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Annexure - IV

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
71391/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 25/02/2020

To ,

Shri ARVIND KUMAR DIXIT
M/s DSM SUGAR MANSURPUR
DSM Sugar Mansurpur, Tehseel - Khatauli, District - Muzaffarnagar(U.P),MUZAFFAR
NAGAR,251203
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. DSM SUGAR MANSURPUR

Reference Application No :6363454

Dated :25/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DSM SUGAR MANSURPUR is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar
Chauhan
Date: 2020.02.25 11:56:51 +05'30'

CEO

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Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar
Chauhan

Digitally signed by Nishi
Kumar Chauhan
Date: 2020.02.25 11:56:51
+05'30'

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DSM SUGAR MANSURPUR vide

Consent Order No. 6363454/ Water

Dated : 25/02/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Sugar Cane-7000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	100 KLD	Septic Tank
2	Industrial	1244 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	100 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	1244 KLD (For Reuse in Process and Irrigation)

- 4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day
-------------	---------------------	----------------------------------

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

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6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:


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1. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2. The E.T.P. unit operation line up Strengthening is to be maintained.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
5. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
6. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
7. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
10. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 x 7 Hours basis.
11. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
13. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
14. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
15. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
16. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
17. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
21. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. The show cause notice issued by the Board Headquarters to the industry vide letter No-H 24300/C-3/water-315/MZR/Show Cause/ 2018 dated-03.08.2018 is revoked.
24. Minimum 33% of the land on which unit is established will be covered and maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
25. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

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- 26. The industry shall install Condensate Polishing Unit for boilers as recommended in ETP validation report of M/s National Sugar Institute, Kanpur submitted by the industry.
- 27. The capacity of the sludge drying beds is inadequate. The industry shall install mechanical sludge handling system as recommended in ETP validation report of M/s National Sugar Institute, Kanpur submitted by the industry.

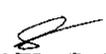
Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar
Chauhan
Date: 2020.02.25 11:57:14 +05'30'

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर संख्या / सी-3 / हैजा0-24 / मु0 नगर / 2017

दिनांक

To,

M/s DSM Sugar,
Mansurpur,
Muzaffar Nagar.

Subject:-Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

- 1 Number of authorization and date of issue : 24/HQ2-Order/202/MZR/17 dt 16/2/17
- 2 Reference of application (No. and date) : 08.08.2016
- 3 Mr Sarad Raj Khan, Additional Manager of M/ DSM Sugar., is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Mansurpur, Muzaffarnagar.

Details of Authorisation

Sl. No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	5.1 (used or spent oil) 5.2 (wastes or residues containing oil)	Mixed with baggasse & burnt in boiler	5.0 kg/day

- 1 The authorization shall be valid for a period of **Five years** from the date of issue of this letter
- 2 The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any):

A General conditions of authorization:

- 1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
- 3 The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
- 5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty".
- 7 It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
- 8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

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- 9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained
- 10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 11 The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
- 12 An application for the renewal of an authorisation shall be made as laid down under these Rules
- 13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time
- 14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year

B Specific conditions:

- 1 The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 2 The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 3 It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 4 The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 5 In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 6 It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 7 The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 8 In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 9 Proposal regarding waste minimization and reuse of wastes must be sent Details of any


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(M/s DSM Sugar , Mansurpur, Muzaffarnagar)

10. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the the authorisation issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
11. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
12. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
13. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard has been issued by Central Pollution Control Board from time to time.
14. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
15. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
16. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
17. Ground water monitoring report of premises shall be submitted within one month.
18. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Member Secretary

Copy to: To the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar for information and necessary action

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Annexure-VI



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 14/09/2026

Registration No.: 202108000301

Name of the Owner	PAWAN KUMAR SHARMA		
Address of the Applicant	Village-Khanpur, Block-Khatauli, District- Muzzafarnagar	Application Form Serial No.	MZFN0821RIN0043
Date of Submission	10/08/2021	Specimen Signature	
Company Name	DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills)	Company Address	Village: Khanupur,Block: Khatauli, District: Muzaf
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3721	Issue Date निर्गमन तिथि	08/06/2018
Expiry Date अंतिम तिथि	07/06/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	KHATAULI
Plot No./Khasra No.	Existing land details attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	45.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)	01/04/2004		

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Maximum Allowable Rate of Withdrawal (m³/hr): 100.00

Maximum Allowable Running Hours Per Day: 4.00

Maximum Allowable Annual Extraction of Ground Water

12000

Reason for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

Industry Submitted Application On 30 Mar 2020 due to NGT order & further as per State Guidelines it is pending with CGWA

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl (3) for extraction of ground water at a rate not exceeding that as shown at Sl (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl (3k) and is valid subject to the observance of the conditions stated overleaf

Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.

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- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।


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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 14/09/2026

Registration No.: 202108000293

Name of the Owner	PAWAN KUMAR SHARMA		
Address of the Applicant	Village-Khanpur, Block-Khatauli, District- Muzzafamagar	Application Form Serial No.	MZFN0821RIN0042
Date of Submission	10/08/2021	Specimen Signature	
Company Name	DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills	Company Address	Village: Khanupur, Block: Khatauli, District: Muza
NOC Issued By:	अनापत्ति प्रमाण पत्र (द्वारा निर्गत)		
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3721	Issue Date निर्गमन तिथि	08/06/2018
Expiry Date अंतिम तिथि	07/06/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	KHATAULI
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	45.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/04/2004	

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Maximum Allowable Rate of Withdrawal (m³/hr.): 100.00
 Maximum Allowable Running Hours Per Day: 4.00
 Maximum Allowable Annual Extraction of Ground Water: 72000
 Reason for renewal of N.O.C. Industry Submitted Application On 30 Mar 2020 due to NGT order & further as per State Guidelines it is pending
 एन.ओ.सी. के नवीनीकरण का कारण with CGWA.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
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1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.

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- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वविलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
VALID UP TO : 14/09/2026

Registration No.: 202109000328

Name of the Owner	PAWAN KUMAR SHARMA		
Address of the Applicant	Village-Khanpur, Block-Khatauli, District- Muzzafarnagar	Application Form Serial No.	MZFN0921RIN0058
Date of Submission	11/09/2021	Specimen Signature	
Company Name	DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills)	Company Address	Village: Khanupur, Block: Khatauli, District: Muzaf
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			Yes
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			08/06/2018
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3721	Issue Date निर्गमन तिथि	
Expiry Date अंतिम तिथि	07/06/2020		No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			
Location Particulars			
District	Muzaffar Nagar	Block	KHATAULI
Plot No./Khasra No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	60.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	200.00
Date of Energization (In Case of Electric Pump)		01/04/2004	

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Maximum Allowable Rate of Withdrawal (m³/hr.): 200.00 Maximum Allowable Running Hours Per Day: 3.00

Maximum Allowable Annual Extraction of Ground Water: 115200

Reason for renewal of N.O.C. Industry Submitted Application On 30Mar 2020 due to NGT order & further as per State Guidelines it is एन.ओ.सी. के नवीनीकरण का कारण pending with CGWA.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully, Signature of the Issuing Authority and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
(2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
(3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
(4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
(5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
(6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
(7) In case, any of the particulars & information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
(8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
(9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
(10) Guidelines for Installation of Piezometers and their Monitoring
Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
• The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
• The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
• No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

Table with 5 columns: S.No, Quantum of Ground water withdrawal (cum/day), No. of piezometers required, Manual, DWLR with Telemetry. Rows 1-4 showing different withdrawal ranges and corresponding piezometer counts.

The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.

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- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।


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Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

परिषदा भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723 (Valid until: 14/09/2021)

Report No. आख्या सं: FWL/93

Issue Date जारी करने की तिथि: 29/11/2021

Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय

: 17/11/2021

Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय

: 18/11/2021

Period of sample analysis नमूने के विश्लेषण की अवधि

: 18/11/2021 to 25/11/2021

Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि

: 93/Water/FW/02/2021

Test method reference परीक्षण विधि का संदर्भ

: APHA/BIS, एपीएचए/बीआईएस

Report sent to (Name & Division) आख्या किये जारी की गयी (नाम एवं प्रभाग)

: I/c - IPC - III

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं.	pH	COD	TDS	Total hardness as CaCO ₃	*Total alkalinity as CaCO ₃	*Sulfate	PO ₄ -P
1.	GW -1	617	7.8	BDL	306	236	225	16	BDL
2.	GW -2	618	7.3	BDL	718	392	422	131	BDL

Note: All the concentrations are expressed in mg/l except pH and Conductivity (umho/cm). नोट: पीएच तथा चालकता (umho/cm) के अतिरिक्त सभी सांद्रता मिगा/ली. में व्यक्त की गई हैं।

* Non - Scope Parameters. * शरणाहीन स्कोप में नहीं है।

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जम्मे गए नमूनों से संबंधित हैं।
2. The report shall not be reproduced except in full without written approval of the laboratory पूर्व रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की अधिक प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

Atul Sharma
(Atul Sharma)
Analyst

(Dr. P. K. Behera)
Reviewer & Authorised Signatory

(Dr. P. K. Behera)
DH - Water Lab

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ANNEXURE-B

प्रमाण पत्र

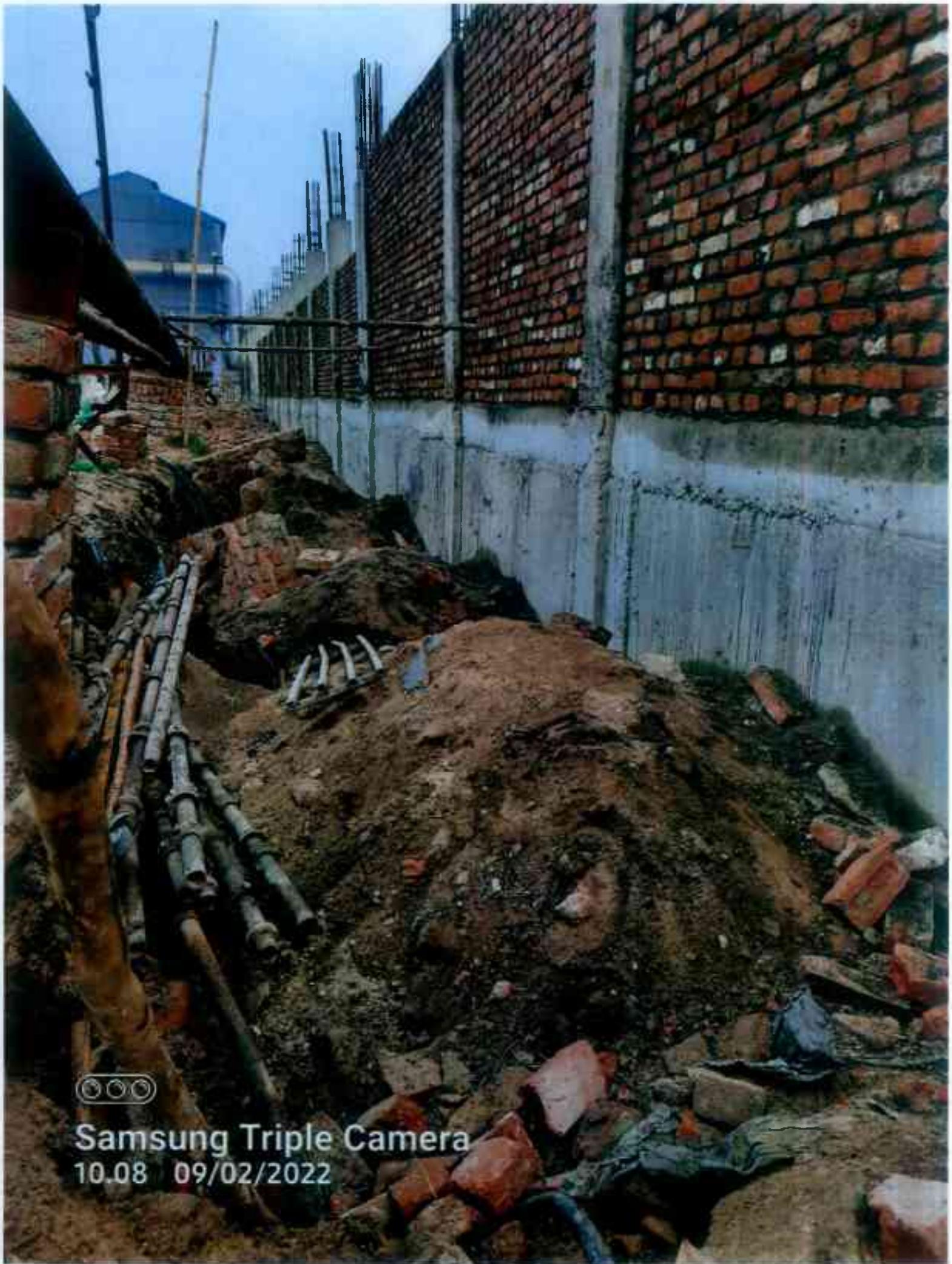
प्रमाणित किया जाता है कि मेसर्स सरशादी लाल डिस्टिलरी एण्ड कैमिकल वर्क्स मन्सूरपुर, मुजफ्फरनगर में आसवनी में संरक्षित अभिलेखों के अनुसार दिनांक 21.09.2021 से 17.11.2021 तक 114 घंटे (05 दिन) आसवन कार्य बन्द रहा।

(Bhagat Singh)
Sr. General Manager (Works)
Sarshadi Lal Distillery & Chemical Works
A Unit of SPS Industries Ltd.
Mansurpur, Uttar Pradesh

29/11/21
सहायक पावकरी आदुला
सरशादी लाल डि. एण्ड कैमिकल वर्क्स
मन्सूरपुर, मुजफ्फरनगर
U.P.

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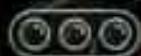
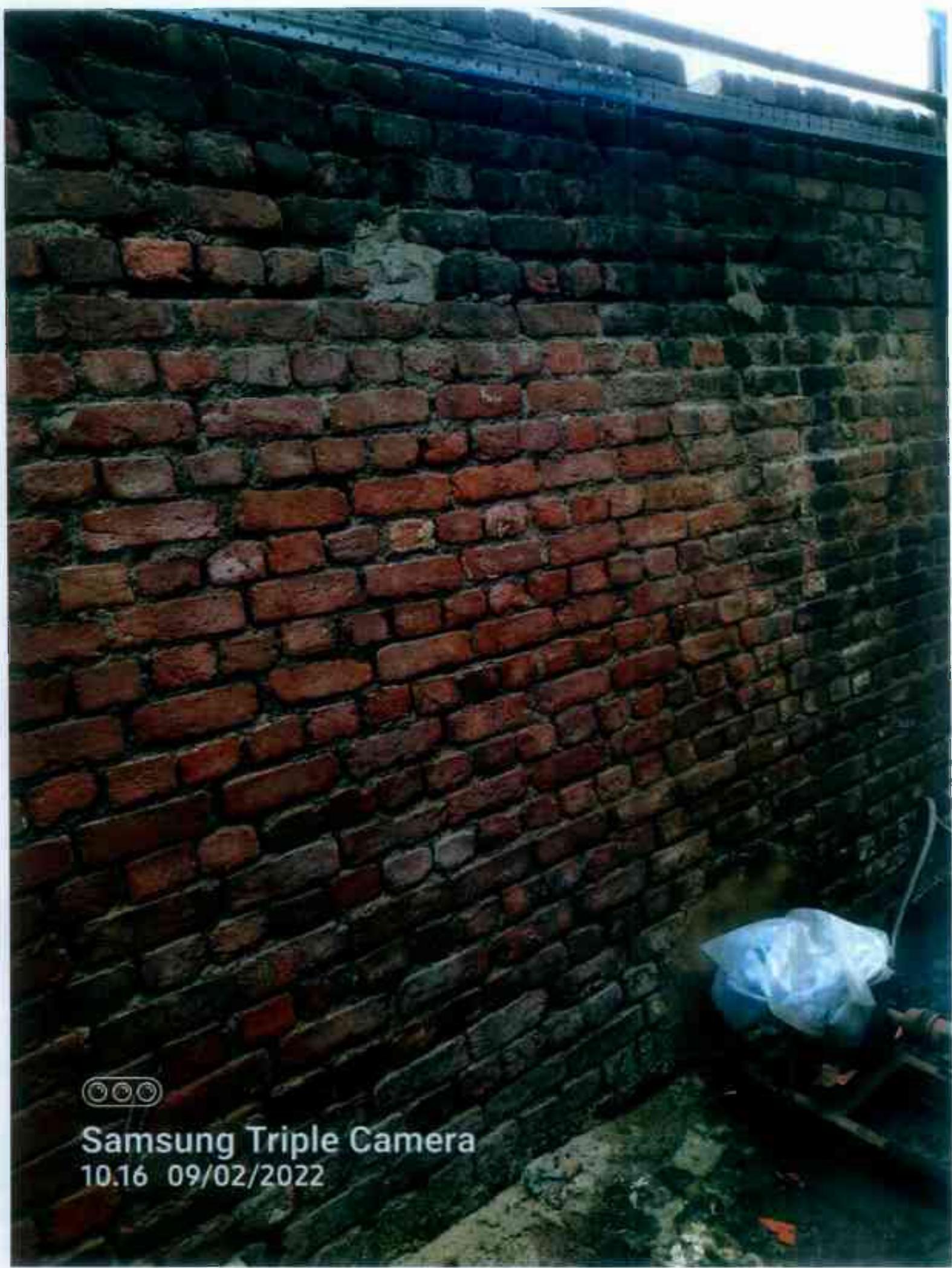
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ANNEXURE - R/4



Samsung Triple Camera
10.08 09/02/2022

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Samsung Triple Camera
10.16 09/02/2022

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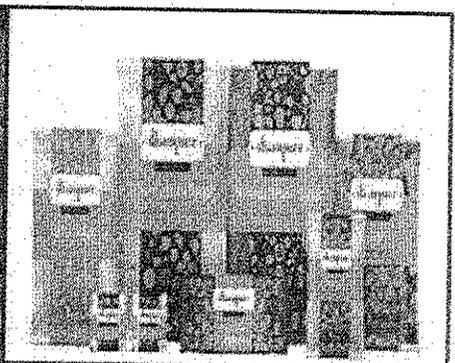
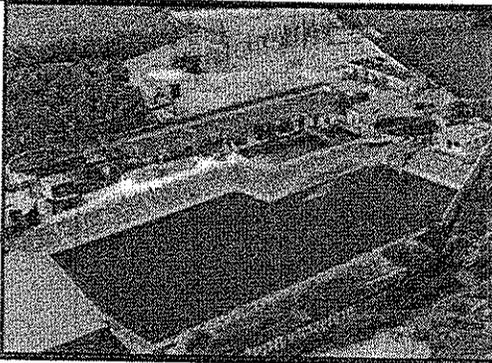
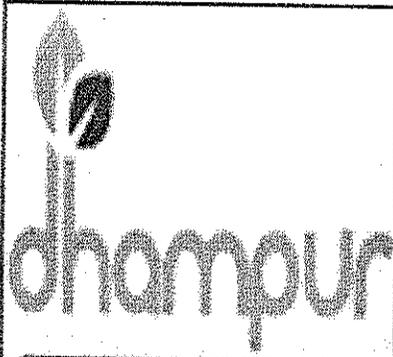


Samsung Triple Camera
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ANNEXURE-R15



DSM SUGAR MANSURPUR

(A UNIT OF DHAMPUR SUGAR MILLS LTD)

MUZAFFARNAGAR

MAKING AVAILABLE OF QUALITY REFINED SUGAR

TO THE MARKET

FOR THE YEAR
2020-2021

REGD. OFFICE: -

DHAMPUR
NEAR RAILWAY
DISTT. BIJNOR
(U.P.) - 246761
PH. (01344) 220662
FAX- 01344-220006
E Mail -
dsmdhampur@dhampur.com

DELHI OFFICE: -

241-OKHLA INDUSTRIAL
ESTATE
PHASE - III
NEW DELHI - 110020
PH. (011) 30659443, 41612456
FAX NO.- (011) 26935697
E Mail -
corporateoffice@dhampur.com

FACTORY: -

MANSURPUR.
TEHSIL. KHATAULI
DISTT. MUZAFFAR NAGAR
(U.P.) - 251203
PH. (01396)- 252238
FAX NO.- (01396) 252170
E Mail -
dsmmansurpur@dhampur.com

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Form R. T. 8 (C)
For Central Sugar Factories

Division : Muzaffarnagar
Range : Khatauli
Final Manufacturing Report for the season 2020-2021
(Rule 83)

Name and Address of the Factory : DSM SUGAR MANSURPUR DISTT. MUZAFFAR NAGAR
Registration no. of Factory : 5/18
Clarification Process : DEFCO - REMELT

Sl.No.	Particulars	Season 20-21	Season 19-20
1	Time Account :		
	Date of start	29/10/2020 At 4.00 PM	01/11/2019 At 11.00 AM
	Date of finish	27/05/2021 At 6.00 AM	19/06/2020 At 2.00 AM
	Gross season	211	231
	Duration of season days (net)	220.91	235.93
	Total hrs. Actual crushing	4860.10	5190.35
	Total hrs .lost	193.90	344.65
	Cane shortage	19.77	13.53
	Mechanical	69.35	86.25
	Boiler & Turbine	0.33	0.53
	Miscellaneous	27.13	24.92
	General cleaning	49.03	45.29
	Electrical	9.53	6.47
	Instrument	5.97	3.33
	Cane Grover strike/Weather	12.78	164.33
	Process	0.00	0.00
2	Cane Crushed (Qtls)		
	Own Estate cane	0.00	0.00
	Gate cane	9426226.12	10207079.44
	Out Center cane	5024941.23	5479005.69
	Rail cane	0.00	0.00
	Other than Rail cane	0.00	0.00
	Total	14451167.35	15686085.13
	Moist Sugar Melted (Qtls)	7318.00	20231.00
3	Juice & added water		
	Average gross mixed juice percent cane	119.50	117.33
	Correction percent mixed juice	0.49	0.50
	Correction percent Raw sugar	0.00	0.00
	Average net mixed juice percent cane	118.90	116.74
	Total net mixed juice obtained(Qtls)	17182233.34	18312586.08
	Average added water percent cane	47.57	46.18
4	Sugar		
	Total no of sugar bags.	3288060.00	3576008.00
	No of bags (50 Kg.)	0.00	0.00
	No of bags (100 Kg.)	0.00	0.00
	Total Quantity (Qtls)	*1644030.00	**1788004.00
	Sugar in process ; if any (qtls)	0.00	0.00
	Total sugar made (Cane+Reprocess) Qtls	1644030.00	1788004.00
	Sugar made from Mansurpur Prev season BISS reprocess (Q)	2506.54	3876.00
	Sugar made from Mansurpur Moist sug melting (Qtls.)	7093.46	19421.00
	Sugar from Dhampur BISS melting(Qtls.)	0.00	1513.00
	Sugar from Meerganj BISS reprocess (Q)	0.00	0.00
	Sugar from Rajpura BISS reprocess (Q)	0.00	0.00
	Total net sugar made (Cane) Qtls	1634430.00	1763194.00

* This includes 4480 qtls. brown sugar above 90.0 pol.

** This includes 3438 qtls. brown sugar above 90.0 pol.

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Sl.No.	Particulars	Season 20-21	Season 19-20
5	Molasses		
	Total molasses sent out (Qtls)	673335.00	703800.00
	Molasses in process ; if any (qtls)	0.00	0.00
	Total molasses produced (Cane+Reprocess)	673335.00	703800.00
	Mol. made from Mansurpur Prev season BISS reprocess (Qtls)	1031.93	1973.00
	Molasses made from Mansurpur Moist sug melting (Qtls.)	238.07	618.00
	Molasses from Dhampur BISS melting (Qtls.)	0.00	552.00
	Molasses from Meerganj BISS reprocess (Q)	0.00	0.00
	Molasses from Rajpura BISS reprocess (Q)	0.00	0.00
	Total net molasses produced (cane) Qtls	672065.00	700657.00
6	Recovery		
	Average recovery of sugar percent cane	11.31	11.24
	Average production of final molasses % cane	4.65	4.47
	Average recovery of sugar percent Raw sugar	0.0	0.0
	Average production of final molasses % Raw sugar	0.00	0.00
7	Bagasse percent cane	28.07	28.85
	Filter cake percent cane	4.27	3.97
8	Store used:-		
	Firewood percent cane	0.004	0.004
	Caustic Soda Kg per 100 (Qtls) of Cane	0.495	0.425
	Biocide Kg per 100 (Qtls) of cane	0.064	0.052
	Phosphoric acid Kg per 100 (Qtls) of cane	0.432	0.442
	Lubricants :-		
	Oils in liters per 100 qtls. Cane	0.158	0.160
	Greases kilogram per 100 qtls. Cane	0.005	0.011
	Lime percent cane	0.086	0.082
	Lime stone percent cane	Nil	Nil
	Sulphur percent cane	Nil	Nil
9	Analysis		
	Cane		
	Sugar%	13.36	13.29
	Fibre%	13.06	13.68
	Primary juice		
	Sugar%	16.00	15.60
	Brix%	19.27	18.96
	Purity	83.03	82.28
	Mixed juice		
	Sugar%	10.85	10.98
	Brix%	13.34	13.57
	Purity	81.36	80.85
	Last juice		
	Sugar%	0.71	0.78
	Brix%	1.01	1.11
	Purity	70.36	70.27
	Clarified juice		
	Sugar%	10.84	10.82
	Brix%	13.15	13.22
	Purity	82.39	81.84
	Filter press juice		
	Sugar%	0.00	0.00
	Brix%	0.00	0.00
	Purity	0.00	0.00

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Sl.No.	Particulars		Season 20-21	Season 19-20
	Raw syrup	Sugar%	54.66	54.78
		Brix%	65.08	66.32
		Purity	83.99	82.60
	Sulphured syrup	Sugar%		
		Brix%		
		Purity		
	Massecuite	Raw		
		Brix%	92.05	92.39
		Purity	88.81	88.47
		B		
		Brix%	93.60	93.20
		Purity	74.31	74.17
		C		
		Brix%	98.61	98.60
		Purity	54.83	53.66
		B1		
		Brix%	95.64	95.49
		Purity	60.99	59.60
		Ref		
		Brix%	91.20	91.53
		Purity	98.66	98.67
		A1		
		Brix%		
		Purity		
	Molasses :-			
	A	Heavy		
		Brix%	79.61	79.58
		Purity	74.91	74.81
	A	Light		
		Brix%	69.93	76.23
		Purity	83.71	77.42
	B	Heavy		
		Brix%	84.80	85.88
		Purity	52.78	52.59
	B-1	Heavy		
		Brix%	84.52	86.17
		Purity	48.31	44.49
	C	Light		
		Brix%	79.82	83.01
		Purity	63.32	64.06
	Ref	MOL		
		Brix%	73.34	72.96
		Purity	96.90	96.49
	Sugar:(Average)			
	White sugar bagged	Sugar%	99.95	99.98
		Moisture%	0.015	0.025
	Raw sugar	Pol%	0.00	0.00
		Moisture%	0.00	0.00
		Reducing sugar	0.00	0.00
	Final molasses	Sugar%	29.33	30.52
		Brix%	88.53	93.78
		Purity	33.13	32.54
	Bagasse	Sugar%	1.61	1.67
		Water%	51.18	50.20
		Fibre%	46.53	47.42
	Filter cake	Sugar%	2.15	2.01
	Lime kiln gas	CO%		
	Boiler feed water	pH -Temperature	8.74 - 105°C	8.80 - 106°C
	Temperature of clear juice		109°C	108°C

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Sl.No.	Particulars	Season 20-21	Season 19-20
10	Extractions		
	Mill Extraction	96.61	96.38
	Reduced Mill Extraction	96.77	96.73
	Boiling House Extraction	87.60	87.69
	Reduced Boiling House Extraction	90.45	90.83
	Over All Extraction	84.63	84.52
	Reduced Over All Extraction	87.53	87.86
11	Sugar Balance on Cane		
	Sugar in cane	13.36	13.29
	Sugar in Mixed juice	12.91	12.81
	Sugar in Bagasse	0.45	0.48
	Sugar in Filter Cake	0.09	0.08
	Sugar in Final Molasses	1.36	1.36
	Sugar in Sugars	11.31	11.24
	Sugar Undetermined	0.15	0.13
	Total Losses	2.05	2.05

I hereby declare that the figures given in this return are complete and true to the best of my knowledge and belief.

Date- 05.06.2021



Signature of the person authorised.


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ADDITIONAL INFORMATION
2020-2021

Sl.No.	Particulars	Season 2020-21	Season 2019-20
1	Mill Extraction	96.61	96.38
2	Reduced Mill Extraction		
a)	Deer	96.77	96.73
b)	Mittal	96.53	96.48
3	Boiling House Extraction	87.60	87.69
4	Reduced Boiling House Extraction		
a)	Gundoo Rao	90.02	90.38
b)	Deer	90.45	90.83
5	Over All Extraction	84.63	84.52
6	Reduced Over All Extraction		
a)	Gundoo Rao	86.90	87.20
b)	Deer	87.53	87.86
7	Undiluted juice lost % fibre	25.61	26.49
8	Virtual purity of Final Molasses	35.13	34.19
9	Added Water % Fibre	364.20	337.53
10	Added Water Extracted in Mix. Juice % added water	70.45	67.00
11	Crushing Rate 24 hrs. Including stoppages	68624.46	68015.55
	Excluding stoppages	71362.31	72531.92
12	Crushing Rate 22 hrs. Including stoppages	62905.75	62347.58
	Excluding stoppages	65415.45	66487.59
13	E.R.Q.V.		
a)	Mix juice/Primary juice	96.94	97.34
b)	Last Mill juice / Primary juice	76.73	77.64
14	Hours lost % Available hours	3.84	6.23
15	Clarification Efficiency	6.87	7.66
16	Purity drop		
a)	Primary juice to Mix juice	1.67	1.43
b)	A-Mass. To A- Heavy	13.90	13.66
c)	B-Mass. To B- Heavy	21.53	21.58
d)	C-Mass. To Final mol.	21.70	21.12
17	Purity Rise		
a)	Mix juice to clear juice	1.03	0.99
b)	Clear juice to Raw - Syrup	1.59	0.76
18	Java Ratio	83.49	85.22

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Total Grade wise Sugar Production :-

Season 2020-2021			Season 2019-2020		
Grade	Quantity	%	Grade	Quantity	%
L1 (Super)-B	0.00	0.00	L1 (Super)-B	0.00	0.00
L1 (Super)-I	784060.00	47.69	L1 (Super)-I	739115.00	41.34
L1 (Super)-II	53190.00	3.24	L1 (Super)-II	13370.00	0.75
L (Super)-I	0.00	0.00	L (Super)-I	0.00	0.00
L (Super)-II	0.00	0.00	L (Super)-II	0.00	0.00
M (Super)-I	716560.00	43.59	M (Super)-I	885015.00	49.50
M (Super)-II	46070.00	2.80	M (Super)-II	15690.00	0.88
S (Super)-I	37050.00	2.25	S (Super)-I	122450.00	6.85
S (Super)-II	2620.00	0.16	S (Super)-II	8926.00	0.50
L-31	0.00	0.00	L-31	0.00	0.00
M-31	0.00	0.00	M-31	0.00	0.00
S-31	0.00	0.00	S-31	0.00	0.00
S-30	0.00	0.00	S-30	0.00	0.00
M-Bold	0.00	0.00	M-Bold	0.00	0.00
BISS	4480.00	0.27	BISS	3438.00	0.19
G. Total	1644030.00	100.00	G. Total	1788004.00	100.00

Name of Managing Agent:-

Chairman
 Vice Chairman
 Managing Director
 Managing Director
 Chief Operating Officer
 Vice-President
 General Manager(Cane)
 General Manager(Engg)
 General Manager(Finance)
 Dy G M (Production)
 Dy G M (Quality Control)

Sri. Vijay Kumar Goel
 Sri. Ashok Kumar Goel
 Sri. Gautam Goel
 Sri. Gaurav Goel
 Sri. Sandeep Sharma
 Sri. Arvind Kumar Dixit
 Sri. Baldhari Singh
 Sri. Vishv Deepak Yadav
 Sri. Ajay Gupta
 Sri Pawan Sharma
 Sri. Abul Hasan

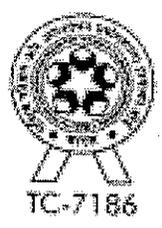

Abul Hasan
 Dy G M (Quality Control)


Arvind Kumar Dixit
 Vice - President


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ANNEXURE - R/6



GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAM DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD - 201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenviro@ab@gmail.com

TEST REPORT

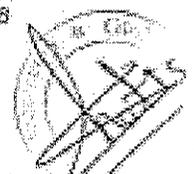
ISSUED TO	:	M/S. DHAMPUR SUGAR MILLS LTD. (UNIT-MANSURPUR) DIST:- MUZAFFARNAGAR (U.P.)
Sample Identification No.	:	SL-220126/01
Test Report No. & Date	:	GEL-2201/383, DATE : 31.01.2022
Sample Description	:	NOISE LEVEL
Sampling Method	:	GEL/SOP-01 / NOISE LEVEL
Monitoring Date	:	26.01.2022
Monitored by	:	GEL STAFF
Monitoring site	:	NEAR MAIN GATE
Monitoring Time & Duration	:	12:10 HR TO 12:20 HR

1	2	3	4	5	6	7	8	9	10
66.3	62.5	61.4	64.2	65.9	63.7	63.8	64.8	63.6	64.1

NOISE LEVEL			STANDARD	
MAXIMUM SOUND LEVEL	dB(A)	66.3	CPCB STANDARD (FOR DAY TIME)	
MINIMUM SOUND LEVEL	dB(A)	61.4	INDUSTRIAL AREA	75 dB(A)
AVERAGE VALUE	dB(A)	63.9	RESIDENTIAL AREA	55 dB(A)
			COMMERCIAL AREA	65 dB(A)
			SILENCE ZONE	50 dB(A)
			AS PER FACTORIES ACT - 1948	
			90 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948


(Checked By)
INTEKHAB KHAN (Technical Manager)

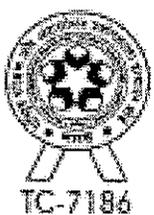

SHIKHA BHATIYA
(Authorized Signatory)

- Note:
1. The result based refer only to the tested samples and applicable parameters.
 2. Perishable samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghazabad Jurisdiction.

END OF REPORT


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GLOBAL ENVIRO Laboratories

Plot No. 4, Khasra No. 45, Opposite Shree Manan Dham Temple,
8th K.M. Mile Stone, Industrial Area, Meerut Road, Ghaziabad - 201003 (U.P.)
MOBILE : +91-9810317145, +91-8026028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

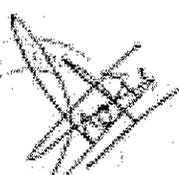
ISSUED TO	M/S. DHAMPUR SUGAR MILLS LTD. (UNIT-MANSURPUR) Distt:- MUTAFFARNAGAR (U.P.)
Sample Identification No.	SL-2301/26/02
Test Report No. & Date	GEL-2301/384, DATE : 31.01.2022
Sample Description	NOISE LEVEL
Sampling Method	GEL/SOP-01/ NOISE LEVEL
Monitoring Date	25.01.2022
Monitored by	GEL STAFF
Monitoring site	PRODUCTION AREA (DRYER HOUSE)
Monitoring Time & Duration	12:30 HR TO 12:40 HR

1	2	3	4	5	6	7	8	9	10
72.4	73.6	74.7	70.2	74.1	71.8	72.5	75.1	74.8	73.6

NOISE LEVEL			STANDARD		
MAXIMUM SOUND LEVEL	dB(A)	75.1	CPCB STANDARD (FOR DAY TIME)		AS PER FACTORIES ACT - 1948
MINIMUM SOUND LEVEL	dB(A)	70.2	INDUSTRIAL AREA	75 dB(A)	90 dB(A)
AVERAGE VALUE	dB(A)	73.3	RESIDENTIAL AREA	55 dB(A)	
			COMMERCIAL AREA	65 dB(A)	
			SILENCE ZONE	50 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948


(Checked By)
INTEKHAB KHAN (Technical Manager)

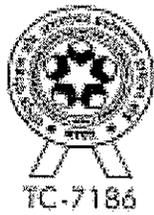

SHIKHA BHATIYA
(Authorized Signatory)

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 - Subject to Company's Jurisdiction

END OF REPORT

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GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD - 201003 (U.P.)
MOBILE : +91-9810317145, +91-8826020116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. DHAMPUR SUGAR MILLS LTD. (UNIT-MANSURPUR) DIST:- MUMBAI (U.P.)
Sample Identification No.	:	SL-2201/26/03
Test Report No. & Date	:	GEL-2201/385, DATE : 31.01.2022
Sample Description	:	NOISE LEVEL
Sampling Method	:	GEL/SOP-01/ NOISE LEVEL
Monitoring Date	:	25.01.2022
Monitored by	:	GEL STAFF
Monitoring site	:	NEAR BOILER AREA
Monitoring Time & Duration	:	12:55 HR TO 13:05 HR

1	2	3	4	5	6	7	8	9	10
70.2	75.8	73.6	70.3	72.5	68.2	73.9	73.6	72.5	69.1

NOISE LEVEL			STANDARD	
MAXIMUM SOUND LEVEL	dB(A)	75.8	CPCB STANDARD (FOR DAY TIME)	
MINIMUM SOUND LEVEL	dB(A)	68.2	INDUSTRIAL AREA	75 dB(A)
AVERAGE VALUE	dB(A)	71.9	RESIDENTIAL AREA	55 dB(A)
			COMMERCIAL AREA	65 dB(A)
			SILENCE ZONE	50 dB(A)

Remarks: 1. Average noise level is well within the limits as per CPCB and Factories Act - 1948


(Checked By)
INTEKHAB KHAN (Technical Manager)

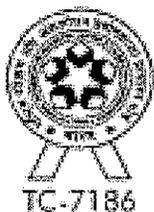

SHIKHA BHATIYA
(Authorized Signatory)

- Note:
1. The result listed refer only to the tested samples and applicable parameters.
 2. Perishable samples will be destroyed after 10 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction

END OF REPORT


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GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. DHAMPUR SUGAR MILLS LTD. (UNIT-MANSURPUR) DIST:- MUZAFFARNAGAR (U.P.)
Sample Identification No.	:	SL-220126/04
Test Report No. & Date	:	GEL-2201/986, DATE : 31.01.2022
Sample Description	:	NOISE LEVEL
Sampling Method	:	GEL/SOP-01/ NOISE LEVEL
Monitoring Date	:	29.01.2022
Monitored by	:	GEL STAFF
Monitoring site	:	NEAR MILL AREA (SHRADES)
Monitoring Time & Duration	:	13:20 HR TO 13:30 HR

1	2	3	4	5	6	7	8	9	10
72.5	74.8	71.6	73.1	70.8	72.7	72.4	71.8	74.1	72.8

NOISE LEVEL			STANDARD		
MAXIMUM SOUND LEVEL	dB(A)	74.8	CPCB STANDARD (FOR DAY TIME)		AS PER FACTORIES ACT - 1948
MINIMUM SOUND LEVEL	dB(A)	70.8	INDUSTRIAL AREA	75 dB(A)	90 dB(A)
AVERAGE VALUE	dB(A)	72.7	RESIDENTIAL AREA	55 dB(A)	
			COMMERCIAL AREA	65 dB(A)	
			SILENCE ZONE	50 dB(A)	

Remarks: 1. Average Noise Level is well within the limits as per CPCB and Factories Act - 1948

(Checked By)

INTEKHAB KHAN (Technical Manager)

SHIKHA BHATIYA
(Authorized Signatory)

- Note:
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END OF REPORT

ANNEXURE-R1



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PROOF OF SERVICE

599

Chandola, Aman

From: Chandola, Aman
Sent: 09 February 2022 17:06
To: 'vinitmcm@gmail.com'; 'litigation.life@gmail.com'; 'ccb.cpcb@nic.in'; 'ms@uppcb.in'; 'msam-cgwb@nic.in'; 'csup@nic.in'; 'dmmuz@nic.in'
Cc: Dastidar, Jyoti; Pandey, Prakhar; 'MUHAMMAD RAZI'; Singh, Sukanya
Subject: RE: Vinit Kumar v. DSM Sugar Mills Ltd. & Ors. - OA No. 16/2021 | Additional Affidavit on behalf of Respondent No. 1
Attachments: Additional Affidavit on behalf of Resopondent No. 1 in response to latest Joint Report dated 31.12.2021.pdf

To:

Applicant – Vinit Kumar (vinitmcm@gmail.com) / (litigation.life@gmail.com)

Respondent No. 2 – CPCB (ccb.cpcb@nic.in)

Respondent No. 3 – UPPCB (ms@uppcb.in)

Respondent No. 4 – Central Ground Water Board (msam-cgwb@nic.in)

Respondent No. 5 – State of UP (csup@nic.in)

Respondent No. 6 – District Magistrate, Muzzafarnagar (dmmuz@nic.in)

We write to you on behalf of our client DSM Sugar Mills Ltd., Respondent No. 1 in the captioned matter.

Please see attached the scans of the Additional Affidavit in response to the Joint Inspection Report dated 31.12.2021. The same has been served on you as advance service.

We would request that you acknowledge the safe receipt of the same.

Best,
Aman